

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, AT NEW DELHI  
I.A. No.173 of 2026  
IN  
ORIGINAL APPLICATION NO. 724 OF 2023**

**IN THE MATTER OF:**

Bittu

...Applicant

Versus

State of U.P. &amp; Ors.

...Respondents

**REPLY TO I.A. No. 173 of 2026 ON BEHALF OF APPLICANT****INDEX****NDOH:8.4.2026**

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Place : New Delhi

Date : 7.5.2026

Filed by:-



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**REPLY TO I.A. No. 173 of 2026 ON BEHALF OF APPLICANT**

1. The Applicant has read and understood the contents of the Reply to I.A. No. 173 of 2026 filed by the Respondent No. 8. At the very outset, the Applicant denies each and every allegation/averment of the I.A. No. 173 of 2026 as if the same has been traversed and denied in seriatim save and except those which have been specifically admitted by the Petitioner in the present reply.
2. The averments/allegations in the Application are incorrect and misleading. I reiterate the contents of the Original Application and crave leave of this Hon'ble tribunal to refer to and read the same as part of this Reply also as the contents of the same are not repeated herein for the sake of brevity.
3. That the Respondent No. 8 is knowingly and intentionally mining illegally at river Yamuna in violation of Environmental Clearance from the beginning of mining in collusion with Respondent Authority which is already on record before this Tribunal which is tabulated below: -

4. **Illegal Mining incidents by Respondent No. 8 which is already on record**

A. **From 11<sup>th</sup> October 2023 to 16<sup>th</sup> November 2023 :-**

Sr. No.	Date & Time	Description Violation of EC Photo/Illegal Mining	OA No. 724/2023	Pg. Nos. in reply
1	11.10.2023	Mining at wet land of River Yamuna due to which pit is created	(Pg. 48)	12
2	13.10.2023	Mining in pit created due to mining which is filled with water at river Yamuna		

3	14.10.2023 5:30 a.m. 5:32 a.m. 5:33 a.m. 6:17 p.m.	Mining in main stream of river Yamuna with 2 Poclain machines	(Pg. 61-63)	<b>13-16</b>
	14.10.2023 6:15 p.m.	Mining with poclain machine due to which in the main stream of Yamuna.	(Pg. 54)	<b>17</b>
	14.10.2023 10:48 p.m.	Mining and loading at night Hours at river Yamuna		
4	15.10.2023 01:02 a.m.	Mining at night Hours in main stream of river	(Pg. 44)	<b>17</b>
5	19.10.2023 03:05 a.m.	Mining at night Hours	(Pg. 45)	<b>18</b>
	19.10.2023 08:31 a.m.	Mining at night Hours in main stream of river Yamuna	(Pg. 46)	<b>19</b>
	19.10.2023 08:32 a.m.	Mining at night Hours in main stream of river Yamuna	(Pg. 47)	<b>20</b>
6	20.10.2023	Mining in main stream of river with 3 Poclain machines	(Pg. 64)	<b>21</b>
7	22.10.2023	Mining in wet land at Yamuna	(Pg. 50)	<b>22</b>
	22.10.2023	Mining with 3 Poclain machines in pit filled with water at Yamuna	(Pg. 51)	<b>23</b>
	22.10.2023	Mining with 3 poclain machines due to which pit is created which is filled with water at Yamuna.	(Pg. 55)	<b>24</b>
<b>GRAP-III was invoked on 2.11.2023</b>				
<b>GRAP-IV was invoked on 5.11.2023</b>				
8	16.11.2023	Pit which is filled with water was created by Respondent	(Pg. 59-60)	<b>26-27</b>
<b>GRAP-III was revoked on 28.11.2023</b>				

True copy photos from 11.10.2023 to 16.11.2023 is marked and annexed as **ANNEXURE:A-1 (Pg. Nos. 12 to 27)**

**B. From 26<sup>th</sup> December 2023 to 14<sup>th</sup> April 2024:-**

Sr. No.	Date & Time	Description Violation of EC Photo/Illegal Mining	I.A No. 191/2024	Pg. Nos.
<b>GRAP-III was invoked on 22.12.2023</b>				
9	26.12.2023	Mining with 2 poclain machines due to which pit is created which is filled with water at Yamuna.	13	<b>28</b>
10	27.12.2023	Mining in main stream of river with 3 Poclain machines	15-16	<b>29-30</b>
11	28.12.2023	Mining in main stream of river with 2 Poclain machines	17	<b>31</b>
12	30.12.2023 1:30 a.m.	Mining and loading at night hours	26-27	<b>32-33</b>
<b>GRAP -III was revoked on 1.1.2024</b>				
<b>GRAP-III was invoked on 14.1.2024</b>				
13	14.1.2024	Mining and loading in <b>GRAP-III</b>	18	<b>34</b>
<b>GRAP -III was revoked on 18.1.2024</b>				
14	10.3.2024	Mining in pit with 2 Poclain machine created due to mining which is filled with water at river Yamuna	19	<b>35</b>
15	10.3.2024	Mining with poclain machine in the main stream of river Yamuna.	20-22	<b>36- 38</b>
16	19.3.2024	Mining with poclain machine in the main stream of river Yamuna.	24-25	<b>39-40</b>
17	21.3.2024	Big pit/ pond is created in river Yamuna due to rampant illegal Mining by Respondent No. 8	37	<b>41</b>
18	14.4.2024 7:13 p.m.	Mining and loading in night hours at River Yamuna by Respondent No. 8	28-31	<b>42-45</b>

True copy photos from 26.12.2023 to 14.4.2024 is marked and annexed as **ANNEXURE:A-2 (Pg. Nos. 28 to 45 )**

C. From 26<sup>th</sup> April 2024 to 20<sup>th</sup> May 2024:-

Sr. No.	Date & Time	Description Violation of EC Photo/Illegal Mining	I.A No. 254/2024	Pg. Nos.
19	26.4.2024	Mining and loading at night hours	180-187	46- 53
20	28.4.2024	Mining in the main stream of River Yamuna with poclain machine	188- 191	54-57
21	28.4.2024	Mining in the main stream of River Yamuna with poclain machine	192	58
22	11.5.2024	Mining in the main stream of River Yamuna with poclain machine	193	59
23	17.5.2024	Mining in the main stream of River Yamuna with 2 poclain machines	172-173	64- 65
24	18.5.2024	Mining in the main stream by creating a Dam in river Yamuna	175	66
25	19.5.2024	Mining in the main stream of River Yamuna with poclain machine	194- 197	60-63 & 67 -70
26	20.5.2024	Mining in the main stream of River Yamuna with 2 poclain machines  A dam is created by Respondent no. 8	176-178	71- 73

True copy photos from 26.4.2024 to 20.5.2024 is marked and annexed as ANNEXURE:A-3 (Pg. Nos. 46 to 73)

D, From 1<sup>st</sup> June 2024 to 19<sup>th</sup> June, 2024:-

Sr. No.	Date & Time	Description Violation of EC Photo/Illegal Mining	I.A No. 348/2024	Pg. Nos.
27	1.6.2024	Mining in the main stream of River Yamuna with poclain machine	6	74

28	3.6.2024	Mining in the main stream of River Yamuna with 2 poclain machine	7	75
29	9.6.2024 8:26 p.m.	Mining and loading at night hours.		
30	10.6.2024	Mining in the main stream of River Yamuna with 2 poclain machine	8	76
31	16.6.2024 4:55 a.m.	Mining and loading at night hours	9-10	77- 78
32	19.6.2024	Mining in the main stream of River Yamuna with poclain machine		

True copy photos from 1.6.2024 to 19.6.2024 is marked and Annexed as **ANNEXURE:A-4 (Pg. Nos. 74 to 78 )**

5. That On a letter petition dated 23.12.2023 sent by Ashok Kumar s/o late Sh. Dharam Singh and Karan Singh s/o late Sh. Ved Prakash, Hon'ble National Green Tribunal exercise of suo-moto jurisdiction vide order dated 4.11.2024 and registered O.A No. 1003 of 2024 (P.B.) tiled as Mr. Ashok Kumar & Anr Vs. State of U.P. regarding illegal mining by Respondent No. 8 at Yamuna river- bed i.e Gata No.303 mi, 313 mi, 290 mi, 301 mi, 303 mi, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi situated at Khand No. 02,Village-Panchayat, Tehsil-Loni, Ghaziabad, UP.

“2. *Complainants have alleged that M/s. New Panthar Security Guard Service has got a mining permit/lease for sand mining at Yamuna river-bed i.e Gata No.303 mi, 313 mi, 290 mi, 301 mi, 303 mi, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi situated at Khand No. 02,Village-Panchayat, Tehsil-Loni, Ghaziabad, UP.*

*Mining activities are being carried out by proponent on a total lease area of 12.512 Ha (mineable area is 8.512 Ha). Mining has been conducted in violation of conditions of Environmental Clearance (hereinafter referred to as 'EC') granted by State Level Environment Impact Assessment Authority of State of UP (hereinafter referred to as 'SEIAA, UP') and they have dug out river-bed at the depth upto 100 feet with the help of lifter boat machine. Proponent has constructed two dams (Bandhas) so as to stop flow of water and thereby natural flow of water has been diverted affecting flora and fauna of the river and this is also affecting and damaging agricultural crop standing in the nearby agricultural land due to creation of obstruction in the smooth flow of river water. Proponent is also deploying heavy*

*machinery such as poclain, etc., for mining activities and has also not carried out plantation as required in the EC. Complaint is supported with two videos and certain photographs appended to the complaint.”*

True copy of order dated 4.11.2024 passed by Hon’ble NGT in O.A No. 1003 of 2024 (P.B.) is marked and annexed as **ANNEXURE:A-5 (Pg. Nos. 79 to 81)**

**E. From 29 November 2024 to 21 January 2025 :-**

<b>Sr. No.</b>	<b>Date &amp; Time</b>	<b>Description Violation of EC Photo/Illegal Mining</b>	<b>I.A No. 80/2025</b>	<b>Pg. Nos.</b>
<b>GRAP-III was invoked on 14.11.2024</b>				
<b>GRAP-IV was invoked on 17.11.2024</b>				
<b>33</b>	29.11.2024	Mining in the main stream of River Yamuna with 4 poclain machines	473-475	<b>82-84</b>
<b>GRAP-IV was revoked on 5.12.2024</b>				
<b>34</b>	5.1.2025	Created a Dam in the main stream of river Yamuna	477	<b>85</b>
<b>35</b>	6.1.2025	Created a Dam in the main stream of river Yamuna		
<b>36</b>	19.1.2025	Mining in the main stream of River Yamuna with 4 poclain machines	481-484	<b>86-89</b>
<b>37</b>	19.1.2025 6:14 p.m.	Mining in the main stream of River Yamuna with poclain machine	485	<b>90</b>
<b>28</b>	21.1.2025 3:25 a.m.	Night Mining and loading at night hours	493- 496	<b>91- 94</b>

True copy photos from 29.11.2024 to 21.1.2025 is marked and Annexed as **ANNEXURE:A-6 (Pg. Nos. 82 to 94)**

6. That this Hon’ble Tribunal vide order dated 14.2.2025 directed Respondent No. 8 to restrain from carrying out any further mining in the mining lease by observing the CDs which show that the Respondent No. 8 had constructed Bandh in river Yamuna obstructing flow of water and had also carried out instream mining which amounts to utter violation of environmental norms for mining.

- “7. The applicants have sent two video CDs alongwith their letter petition the applicant has also enclosed photographs showing construction of Bandh and instream mining.
8. We have seen the video CDs which show that the Project Proponent had constructed Bandh in river Yamuna obstructing flow of water and had also carried out instream mining which amounts to utter violation of environmental norms for mining.
12. **In view of the serious violation of environmental norms as depicted by the video CDs sent by the applicants with the letter petition and provision of Section 20 of the National Green Tribunal Act, 2010 mandating this Tribunal to apply the precautionary principle and in exercise of powers under Section 19 (4) (j) of the National Green Tribunal Act, 2010, respondents no. 5 and 6 are restrained from carrying out any further mining in the mining lease”**

True copy of order dated 14.2.2025 passed by NGT in O.A. No. 1003 of 2024 (P.B.) is marked and annexed as **ANNEXURE:A-7 (Pg. Nos. 95 to 97)**

7. That Respondent No. 8 challenged the Order dated 14.2.2025 passed by NGT in O.A. No. 1003 of 2024 before Hon’ble Supreme Court in Civil Appeal Nos. 4486-4487 of 2025 which was dismissed vide order dated 2.4.2025 and upheld the order dated 14.2.2025 passed in O.A. No. 1003 of 2024

*“We do not find any good ground and reason to interfere with the impugned orders which are in the nature of interim orders. We leave it open to the appellant, M/s. New Panther Security Guard Services, to approach the National Green Tribunal by way of an appropriate application. If any such application is filed, the same shall be dealt with in accordance with law and as expeditiously as possible.*

*Recording the aforesaid, the appeals are dismissed.*

*Pending application(s), if any, shall stand disposed of.”*

True copy of order dated 2.4.2025 passed by Hon’ble Supreme Court in Civil Appeal Nos. 4486-4487 of 2025 is marked and annexed as **ANNEXURE: A-8 (Pg. Nos. 98 to 99)**

8. That after dismissal from Hon’ble Supreme Court, Respondent No. 8 filed I.A No. 259 of 2025 in O.A No. 1003 of 2024 for vacation of interim injunctive order dated 14.02.2025 where in this Hon’ble Tribunal modified the order dated 14.2.2025 on the undertaking of Respondent No. 8 allowed the Respondent No. 8 to carry out further mining, relevant portion is as follows:-

“4. Report dated 04.12.2024 of the Joint Committee was filed by CPCB. The conclusions/ recommendations made by the Joint Committee are reproduced as follows:-

**“6. Conclusions / Recommendations:**

1. The mining department should carry out vigil during day as well as night and ensure that no illegal mining takes place in Yamuna river.
  2. The EC issued by SEIAA Uttar Pradesh stipulated the method of mining as opencast Semi-Mechanized therefore, heavy machinery and lifter boat should not be allowed near the river.
  3. Stringent action should be taken against any persons found carrying out illegal mining, using heavy machinery and lifter boats near the river, and obstructing flow of the river.
  4. Compliance of following salient requirements must be ensured by Project and Mining Department before allowing further mining:
    - o Installation the boundary pillars as per co-ordinates & Environmental Clearance conditions.
    - o Adequate plantation in time bound manner as per Environmental Clearance conditions.
    - o Replenishment study of the area about mining deposits as per Environmental Clearance conditions.
    - o Hydrogeological study to ascertain the impact on river channel and water table as per Environmental Clearance condition (no 16).
  5. Environmental compensation for illegal mining of 840 cubic meter quantity of ordinary sand may belevied as per Approach 2 scale approved by Hon'ble NGT vide order dated 26.02.2021 in the matter of OA No. 360/2015.”
18. **Learned Counsel for Respondents No. 5 and 6 has submitted that Respondents No. 5 and 6 undertake to make due compliance with the recommendations made in the report of the Joint Committee and also the report of the UPPCB** and prayed that subject to adjudication of the questions of illegal mining and appropriate action in respect thereof, Respondents No. 5 and 6 may be allowed to carry out further mining and Respondents No. 5 and 6 will ensure due compliance with EC and CTO conditions.
19. In view of the facts and circumstances of the case and compliance made and also undertaking given by Respondents No. 5 and 6 but subject to adjudication of the questions of illegal mining and appropriate action in respect thereof, we are inclined to allow Respondents No. 5 and 6 to carry out further mining in the mining lease site with due compliance with the recommendations made by the Joint Committee as well as the recommendations made by UPPCB and also due compliance with EC and CTO conditions and environmental norms particularly Sustainable Sand Mining Management Guidelines (SSMG), 2016 and Enforcement and Monitoring Guidelines for Sand Mining (EMGSM), 2020 and also subject to further conditions that **Respondents no. 5 and 6 shall use only GPS fitted vehicles for transportation of mined material and also**

**submit weekly monitoring reports and copy of CCTV footage in pen drive to UPPCB and also file copies thereof before this Tribunal at least one day before the next date of hearing fixed.**

True copy of Order dated 30.4.2025 passed by Hon'ble NGT in O.A. No. 1003 of 2024 is marked and annexed as **ANNEXURE: A-9 (Pg. Nos. 100 to 106)**

**F. From 15<sup>th</sup> November 2025 to 2<sup>nd</sup> January 2026:-**

Sr. No.	Date & Time	Description Violation of EC Photo/Illegal Mining	I.A No. 744/2025	Pg. Nos.
<b>GRAP-III was invoked on 11.11.2025</b>				
<b>39</b>	15.11.2025	Mining during GRAP-III	14-20	<b>107-113</b>
<b>40</b>	2.1.2026 10:07 p.m.	Mining with poclain machine in the Night hours in the pit which is filled with water.	54- 57 of Rejoinder	<b>114-117</b>
<b>41.</b>	18.1.2026	Transportation of sand from lease Site	87 -89 of Rejoinder	

True copy photos from 15.11.2025 to 2.1.2026 is marked and annexed as **ANNEXURE:A-10 (Pg. Nos \_\_ to \_\_)**

9. That the above table shows that Respondent No. 8 is wilfully not complying with undertaking given before this Hon'ble Tribunal as there are 40 incidents of Illegal Mining is on record which is violative of Environmental Clearance in such circumstances the lease be cancelled and exemplary penalty be imposed on Respondent No. 8 for violation Environmental Clearance 27.5.2021 due to which immense damage to the public health at large and environment is caused.
10. That Applicant filed the I.A. No. 744 of 2025 for directions seeking immediate closure mining activities carried on by Respondent No. 8 at Village: Panchayara, Tehsil: Loni, Ghaziabad, Uttar Pradesh which was allowed by this Hon'ble Court vide order dated 29.1.2026 in present O.A. restraining Respondent No. 8 from carrying out mining at lease Site.
11. That order dated 29.1.2026 restraining Respondent No. 8 from carrying out mining was challenged before Hon'ble Supreme Court in Civil Appeal No.

2177 of 2026 which was dismissed vide order dated 26.2.2026 and upheld the order dated 29.1.2026 passed in present OA. stating that there is no ground to entertain this appeal against a self-speaking interlocutory order

*“2. We see no ground to entertain this appeal against a self-speaking interlocutory order when the matter is still pending consideration before the National Green Tribunal, New Delhi. The appellant, if so advised, may move an appropriate application and seek redressal of its grievances before the Tribunal.*

*3. The appeal is, accordingly, dismissed”*

True copy of order dated 26.2.2026 passed by Hon'ble Supreme Court in Civil Appeal No. 2177 of 2026 is marked and annexed as **ANNEXURE:A-11 (Pg. Nos.118 to 119)**

12. In the present facts and circumstance of the case present application being I.A. No. 173 of 2026 be dismissed and order dated 19.1.2026 be continued till pendency of present O.A.

Place : New Delhi

Date : 7.5.2026

Drawn and filed by



**VISHAL SINGH**

Advocate for the Applicant

Chamber No. 124, Ist Floor, D Block,

Supreme Court Additional Building, New Delhi- 110001

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IN THE MATTER OF:

Bittu

...Applicant

Versus

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...Respondents

AFFIDAVIT

I, Bittu S/o Shri Leelu R/o House No. 151, Panchayara, Ghaziabad (U.P.)-201102 presently at New Delhi, the above named Applicant, do hereby solemnly affirm and declare as under:-

1. That I am the Applicant in the above captioned O.A. and as such well conversant with the facts and circumstances of the case and competent to swear this affidavit.
2. The contents of reply to Interlocutory Application are true and correct to the best of my knowledge and have been drafted by the counsel on my instructions and nothing material has been concealed therefrom.
3. I say that annexures filed alongwith the reply to Interlocutory Application are true and copies of their respective originals.

I identify the Deponent who has signed in my presence

VERIFICATION:-

I, the deponent above named, do hereby verify that the contents of the foregoing affidavit are true to my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DECLARED THAT THE DEFO...  
.../Km... Bittu  
.../D/c... Leelu  
... New Delhi  
... identified by Shri/Smt... Michael  
... as solemnly affirmed before me at Delhi  
... Sl. No. 690/26 that the  
... contents of the affidavit which have been  
... read & explained to him/her are true  
... correct to his/her knowledge

*Bittu*  
DEPONENT



Verified at New Delhi on the 4<sup>th</sup> day of May, 2026.

*Bittu*  
DEPONENT



13



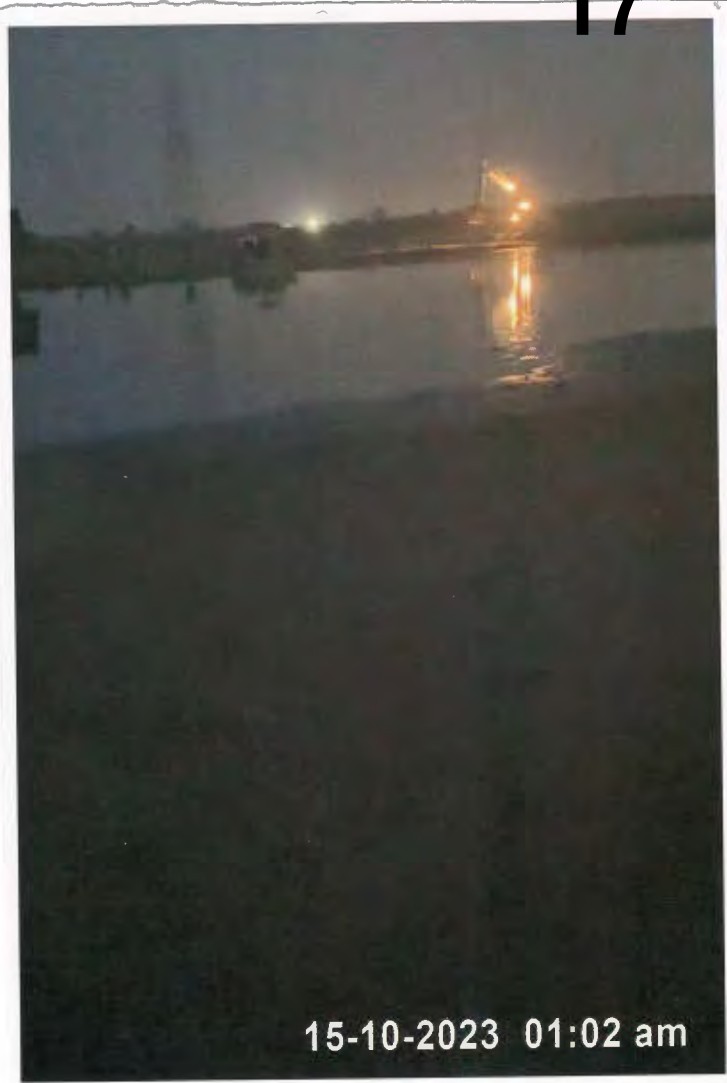




1480



17



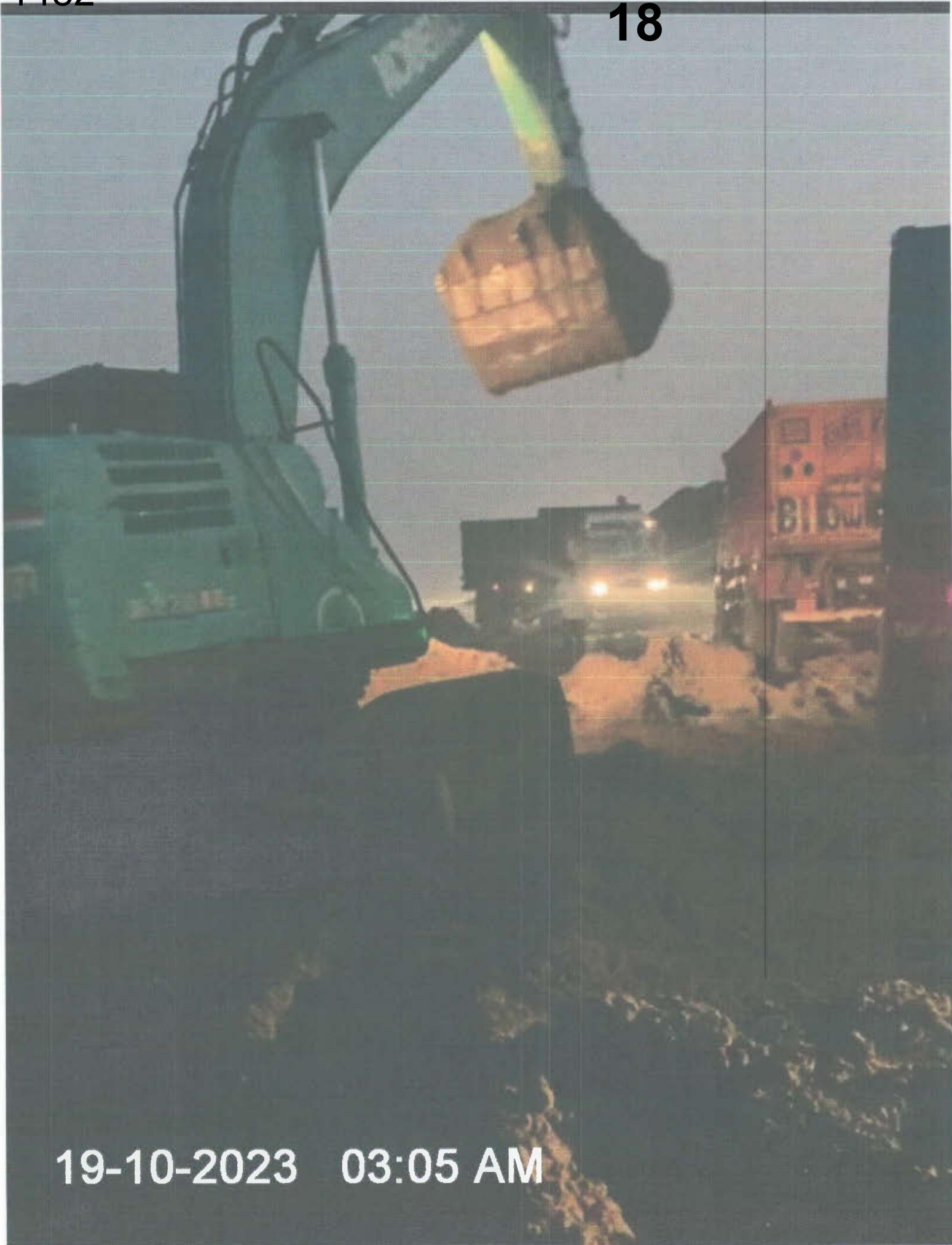
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14-10-2023 10:48 pm

1482

18



19-10-2023 03:05 AM



19-10-2023 08:31 PM

1484

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19-10-2023

08:32 PM



20-10-2023 03:38 PM



22-10-2023 03:32 PM

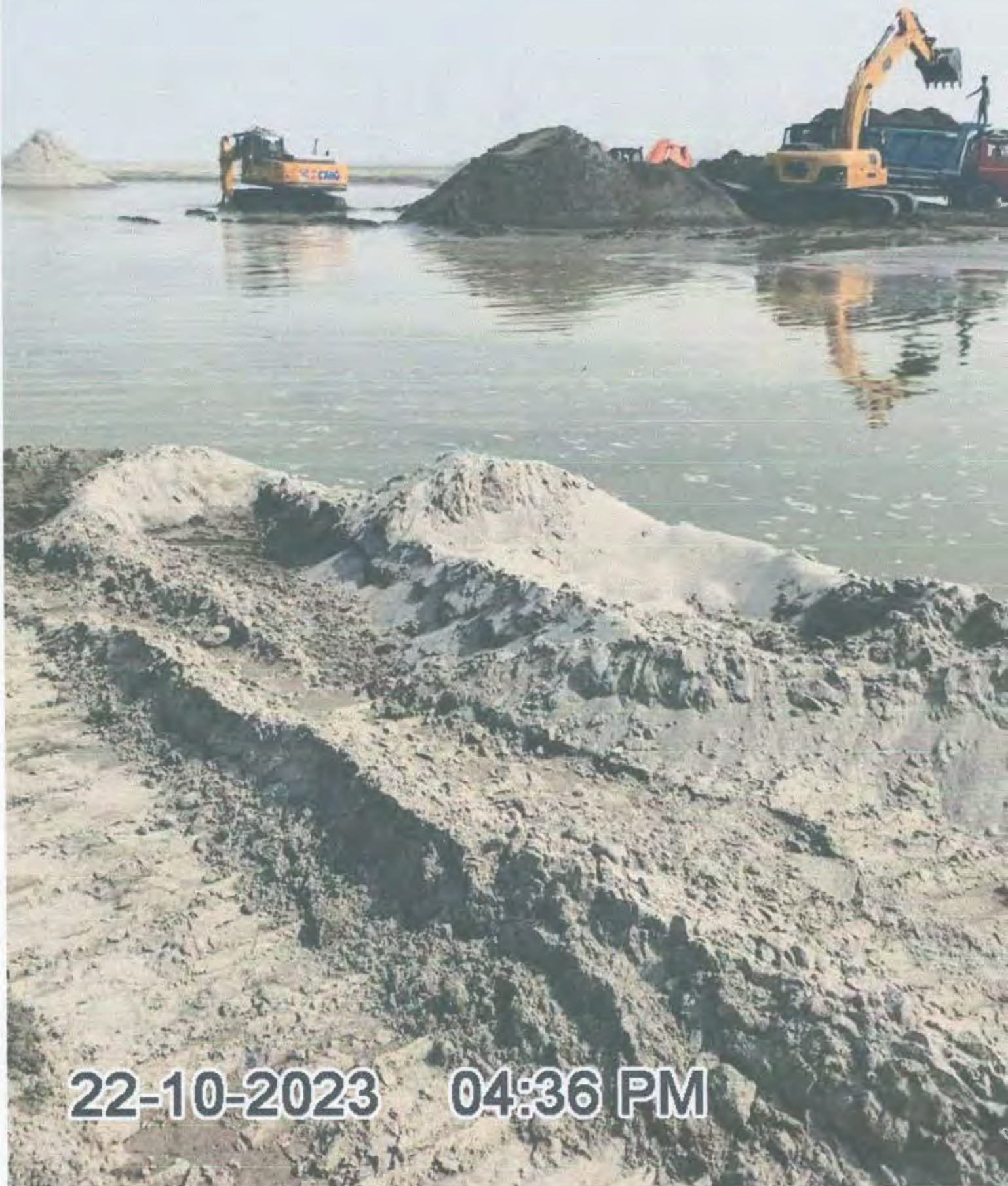
22-10-2023

04:21 PM



1488

24



22-10-2023 04:36 PM



22-10-2023 04:21 PM

1490

26



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Longitude: 77.203718  
Elevation: 207.90±7.47 m  
Accuracy: 5.92 m  
Time: 16-11-2023 09:10:23 AM  
Note: Panchayara .Loni Ghaziabad,UttarPradesh-201102

*Shubham*



Latitude: 28.792890  
Longitude: 77.203717  
Elevation: 208.22±3.33 m  
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Note: Panchayara .Loni Ghaziabad, Uttar Pradesh-201102

*Shubham*



SC-8

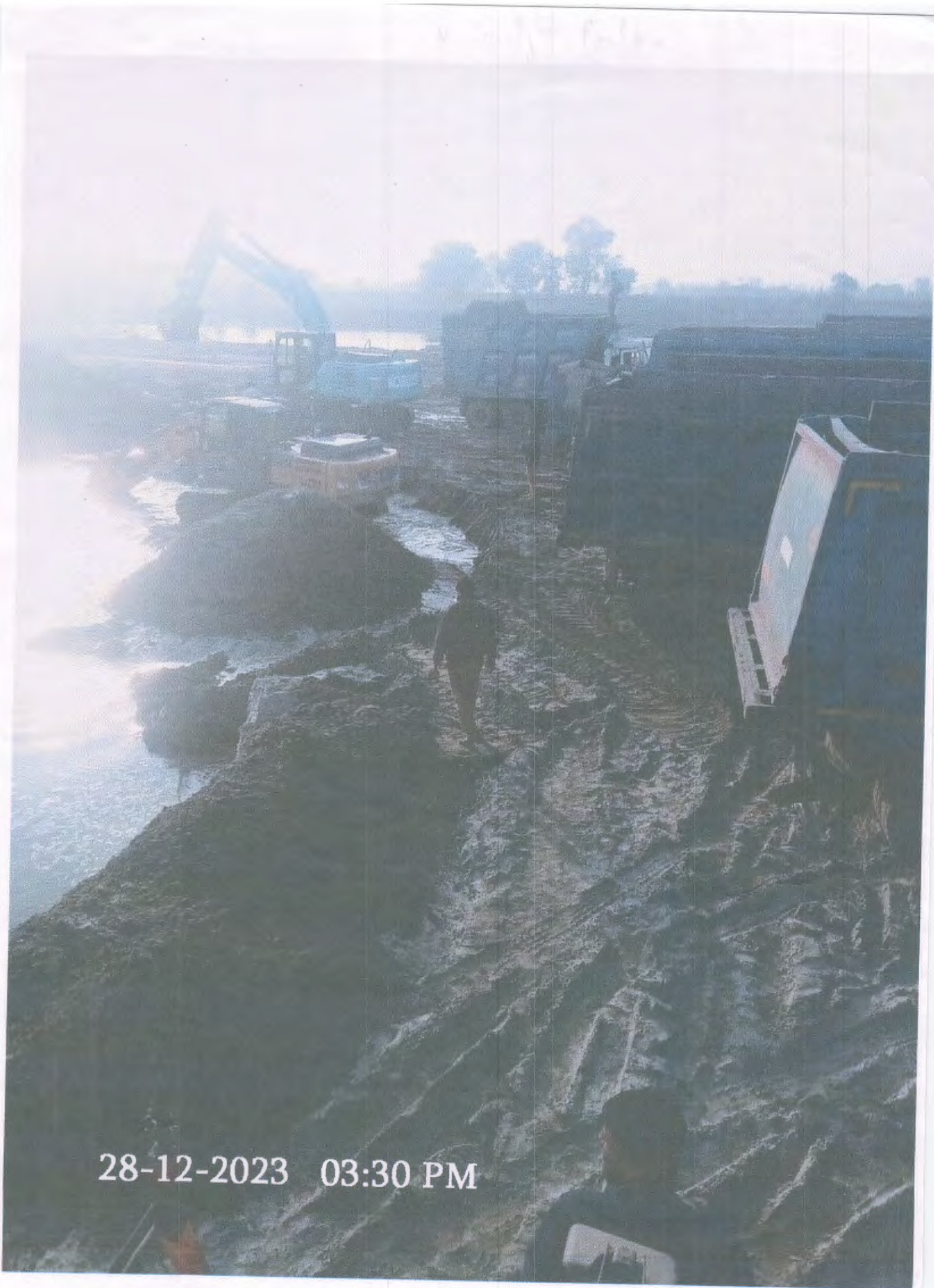


*Richard J. Jones*

27-12-2023 02:30 PM



27-12-2023 01:45 PM



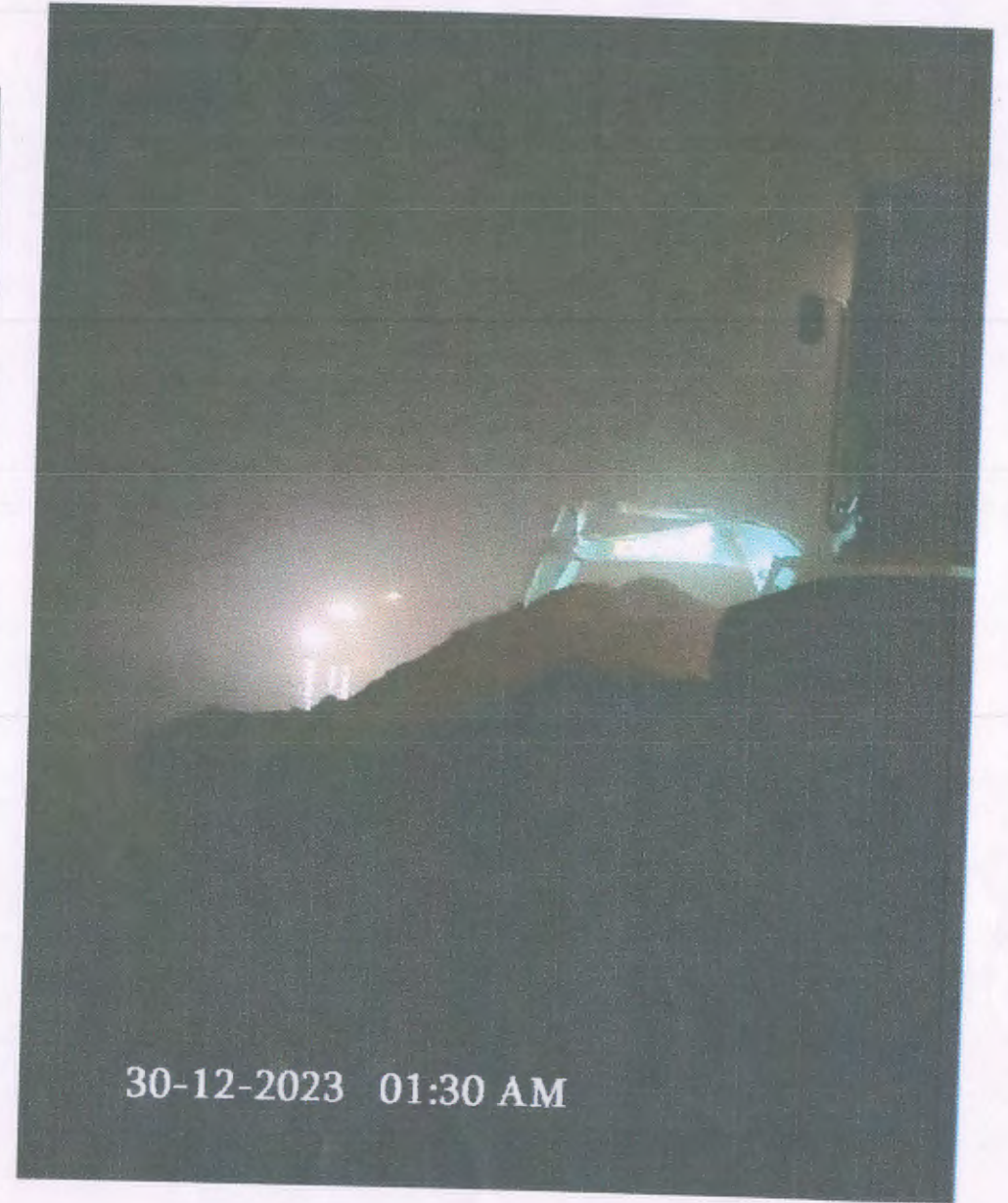
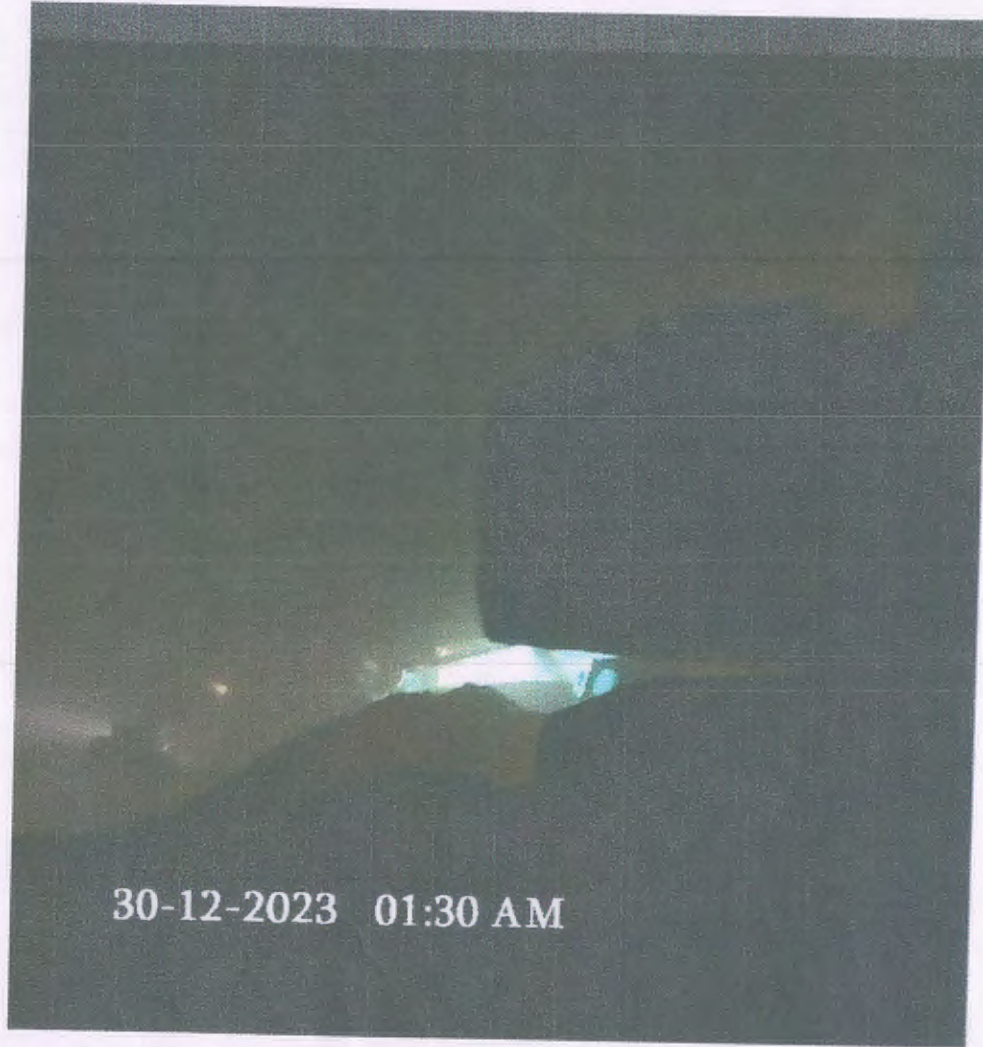
28-12-2023 03:30 PM

ANNEXURE A/3 (COLLY.)

Collyer Hill - 6.5  
Riviera




30-12-2023 01:30 AM





14-01-2024 11:00 AM



 GPS Map Camera

# Ghaziabad, UP, India

Loni, Ghaziabad, UP, India


Lat 28.802039, Long 77.204051

03/10/2024 01:17 PM GMT+05:30

Note : Captured by GPS Map Camera





 GPS Map Camera

# Ghaziabad, UP, India

Loni, Ghaziabad, UP, India


Lat 28.802059, Long 77.203989

03/10/2024 01:23 PM GMT+05:30

Note : Captured by GPS Map Camera





 GPS Map Camera



# Ghaziabad, UP, India


Loni, Ghaziabad, UP, India

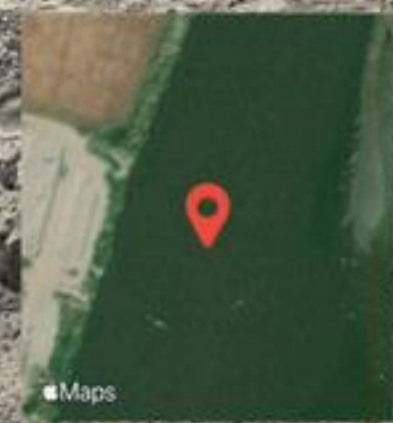
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Note : Captured by GPS Map Camera




 GPS Map Camera



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 GPS Map Camera

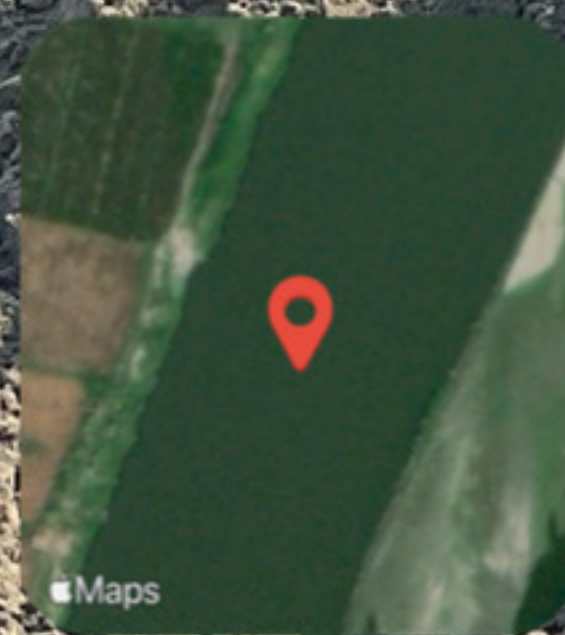


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Note : Captured by GPS Map Camera



 GPS Map Camera



# Ghaziabad, UP, India

Loni, Ghaziabad, UP, India

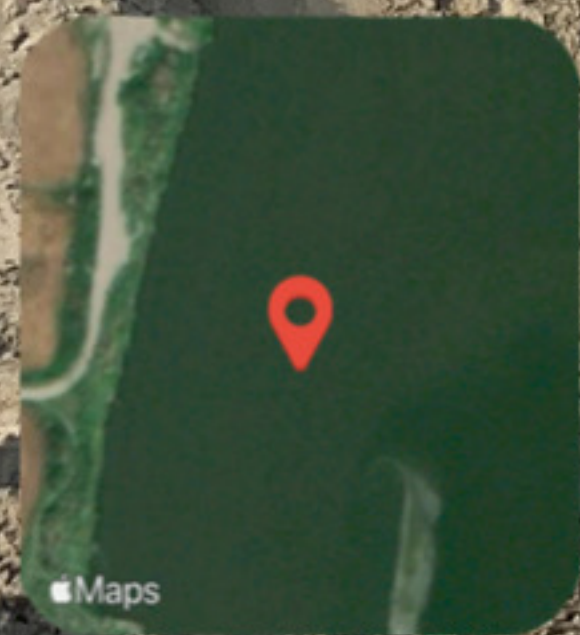
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Note : Captured by GPS Map Camera



 GPS Map Camera



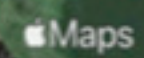
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Loni, Ghaziabad, UP, India


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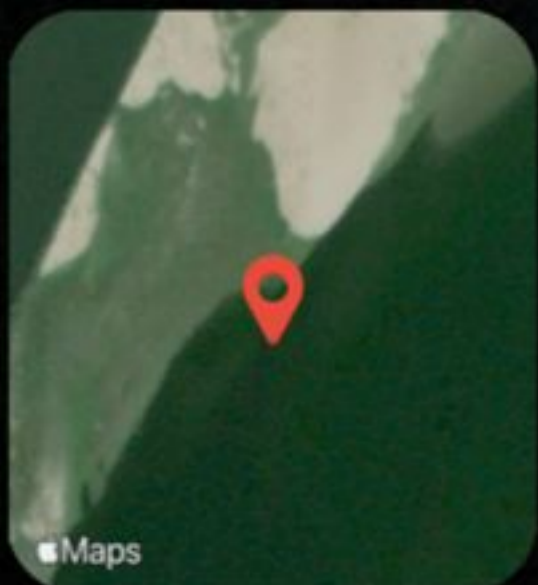
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Note : Captured by GPS Map Camera

 Maps



 GPS Map Camera



# Ghaziabad, UP, India

Loni, Ghaziabad, UP, India


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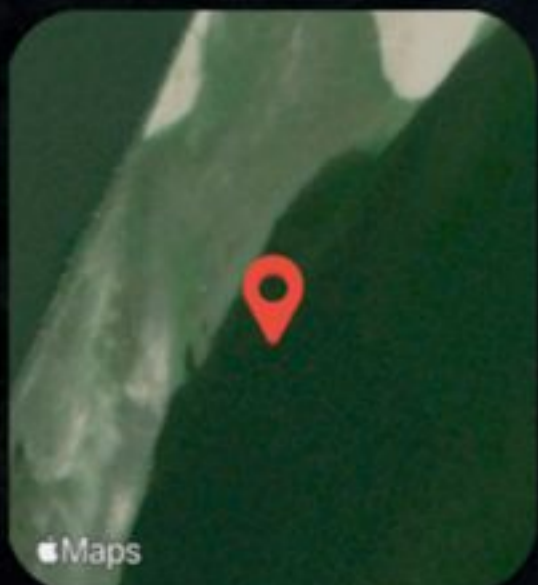
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Note : Captured by GPS Map Camera





 GPS Map Camera



# Ghaziabad, UP, India


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Note : Captured by GPS Map Camera



 GPS Map Camera



# Ghaziabad, UP, India

Loni, Ghaziabad, UP, India


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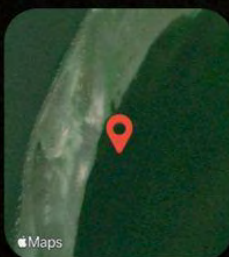
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Note : Captured by GPS Map Camera

ANNEXURE A/7



 GPS Map Camera



**Ghaziabad, UP, India**


Loni, Ghaziabad, UP, India

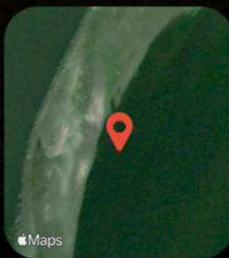
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Note : Captured by GPS Map Camera



 GPS Map Camera



### Ghaziabad, UP, India


Loni, Ghaziabad, UP, India

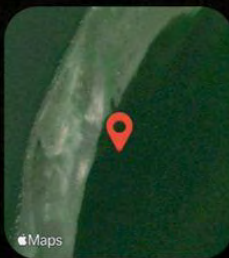
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Note : Captured by GPS Map Camera



 GPS Map Camera



## Ghaziabad, UP, India


Loni, Ghaziabad, UP, India

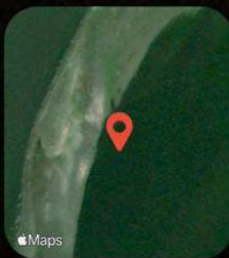
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Note : Captured by GPS Map Camera



 GPS Map Camera



### Ghaziabad, UP, India


Loni, Ghaziabad, UP, India

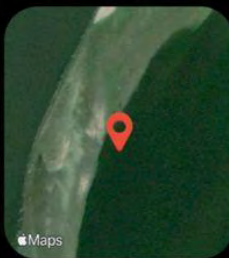
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Note : Captured by GPS Map Camera



 GPS Map Camera



### Ghaziabad, UP, India


Loni, Ghaziabad, UP, India

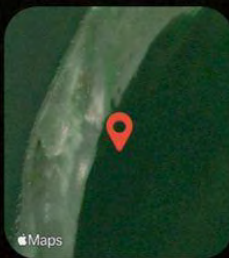
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04/26/2024 07:44 PM GMT+05:30

Note : Captured by GPS Map Camera



 GPS Map Camera



## Ghaziabad, UP, India

Loni, Ghaziabad, UP, India

Lat 28.802747, Long 77.205414


04/26/2024 07:42 PM GMT+05:30

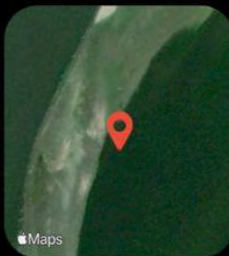
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 Maps





 GPS Map Camera



## Ghaziabad, UP, India

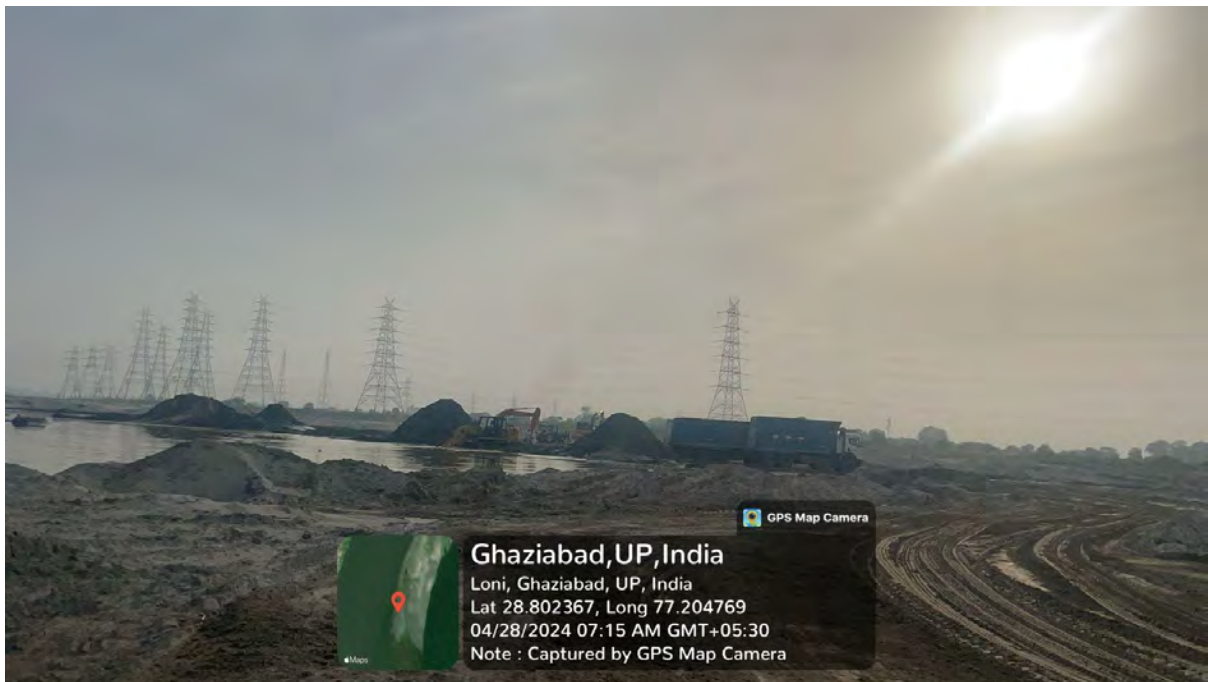
Loni, Ghaziabad, UP, India

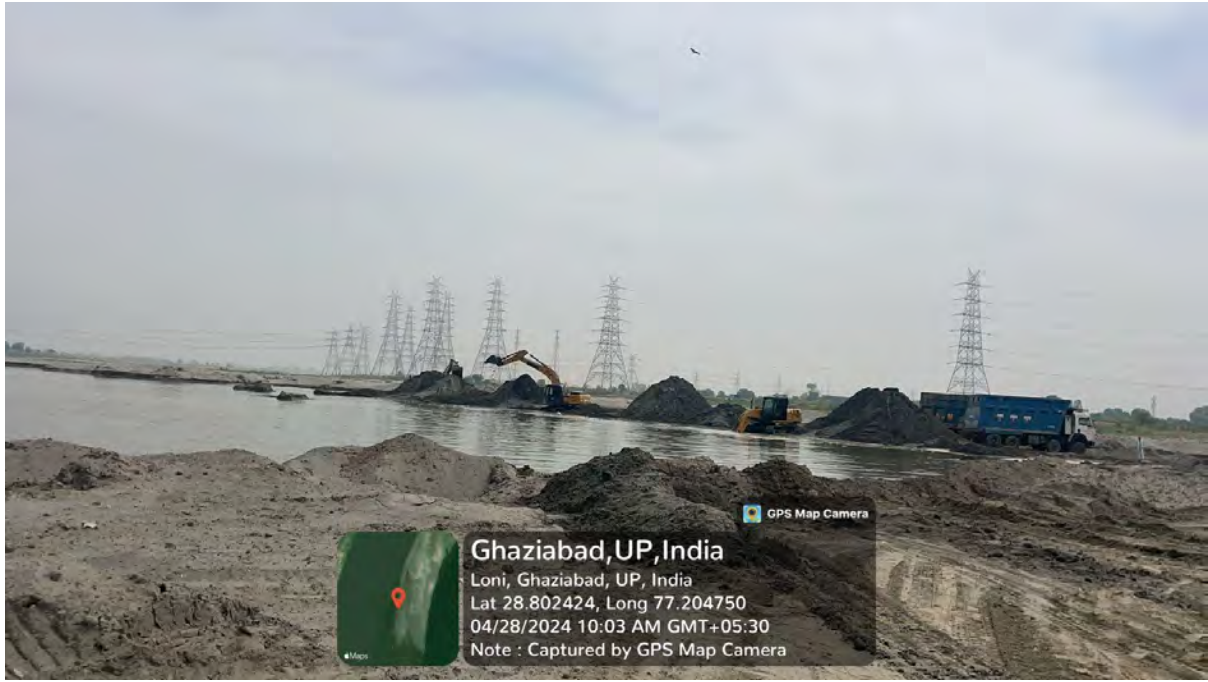
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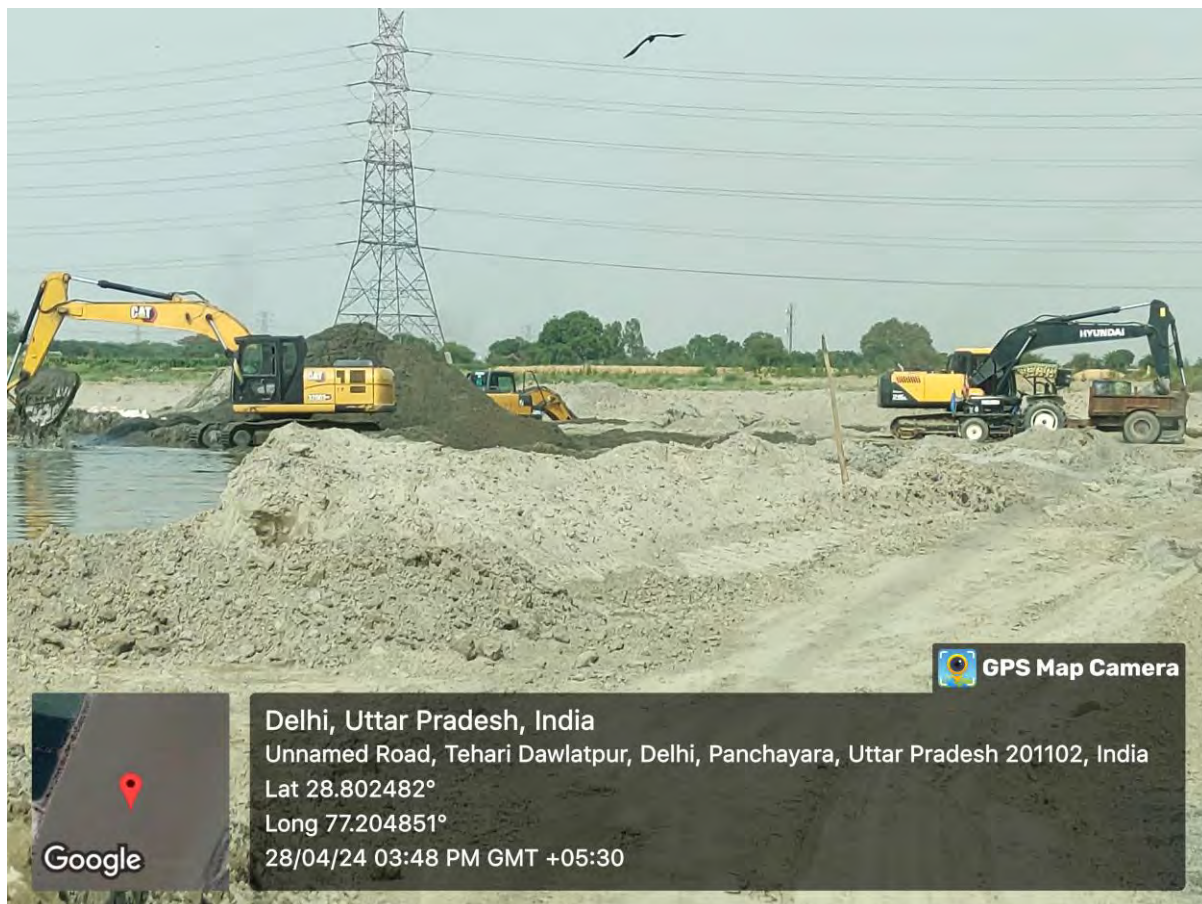
Note : Captured by GPS Map Camera



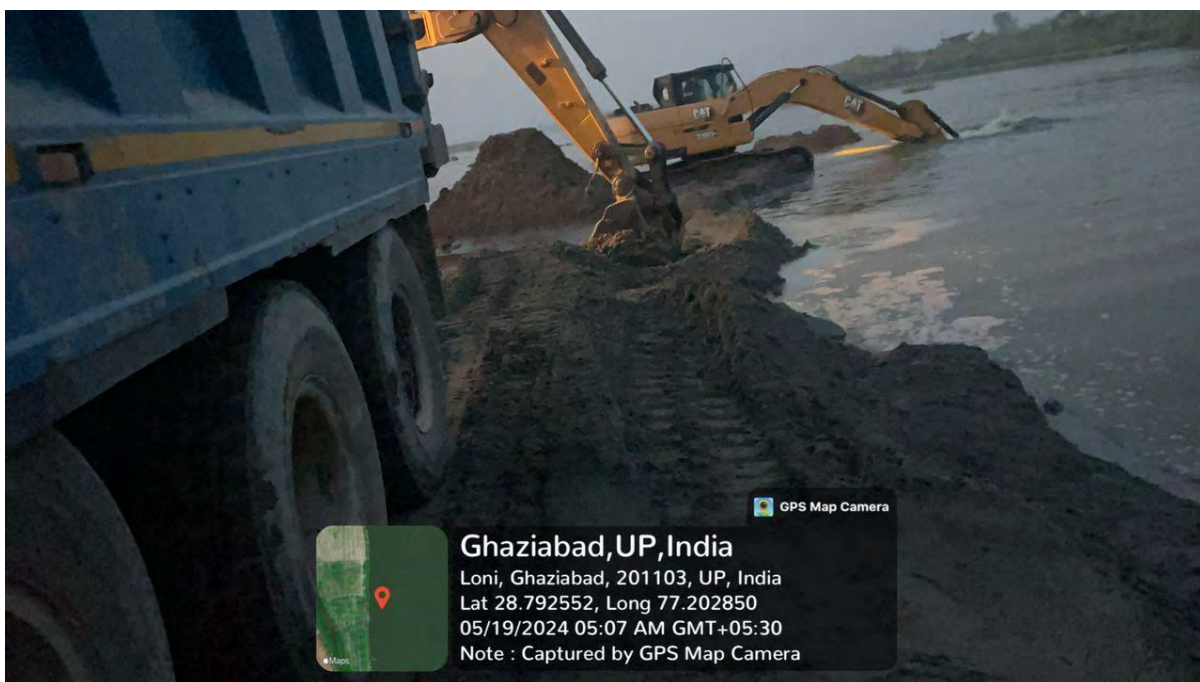
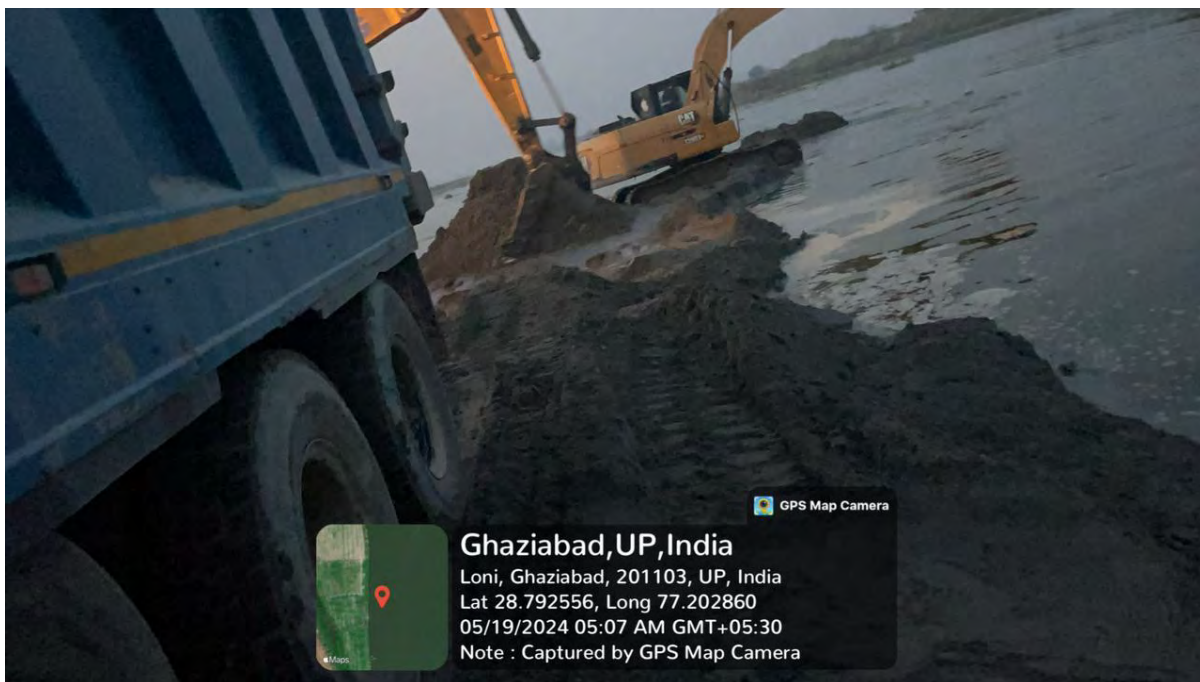






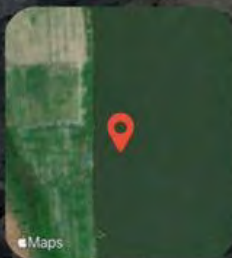








GPS Map Camera



**Ghaziabad, UP, India**


Loni, Ghaziabad, 201103, UP, India

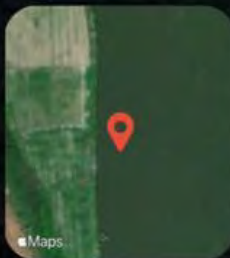
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Note : Captured by GPS Map Camera



 GPS Map Camera



**Ghaziabad, UP, India**

Loni, Ghaziabad, 201103, UP, India

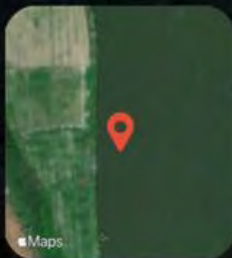
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Note : Captured by GPS Map Camera



GPS Map Camera



### Ghaziabad, UP, India

Loni, Ghaziabad, 201103, UP, India


Lat 28.792549, Long 77.202861

05/19/2024 05:07 AM GMT+05:30

Note : Captured by GPS Map Camera





 GPS Map Camera

## Ghaziabad, UP, India

Loni, Ghaziabad, 201103, UP, India

Lat 28.795388, Long 77.202985

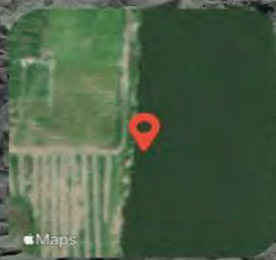
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Note : Captured by GPS Map Camera

Maps



GPS Map Camera



Ghaziabad, UP, India

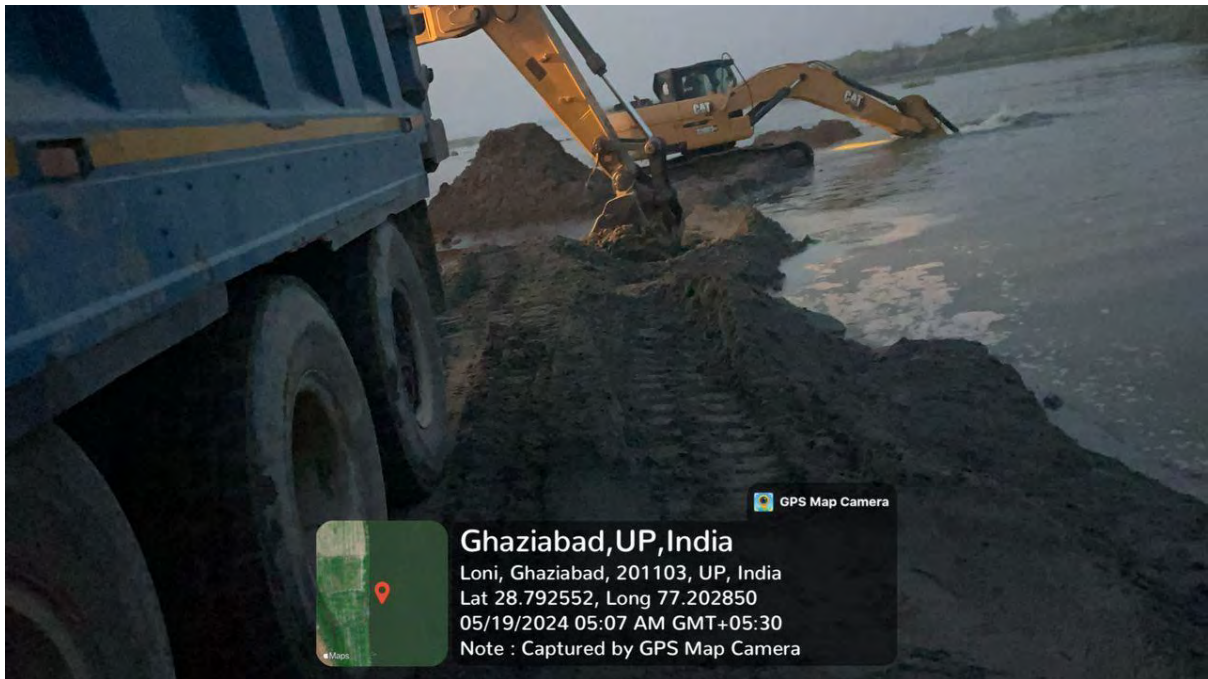
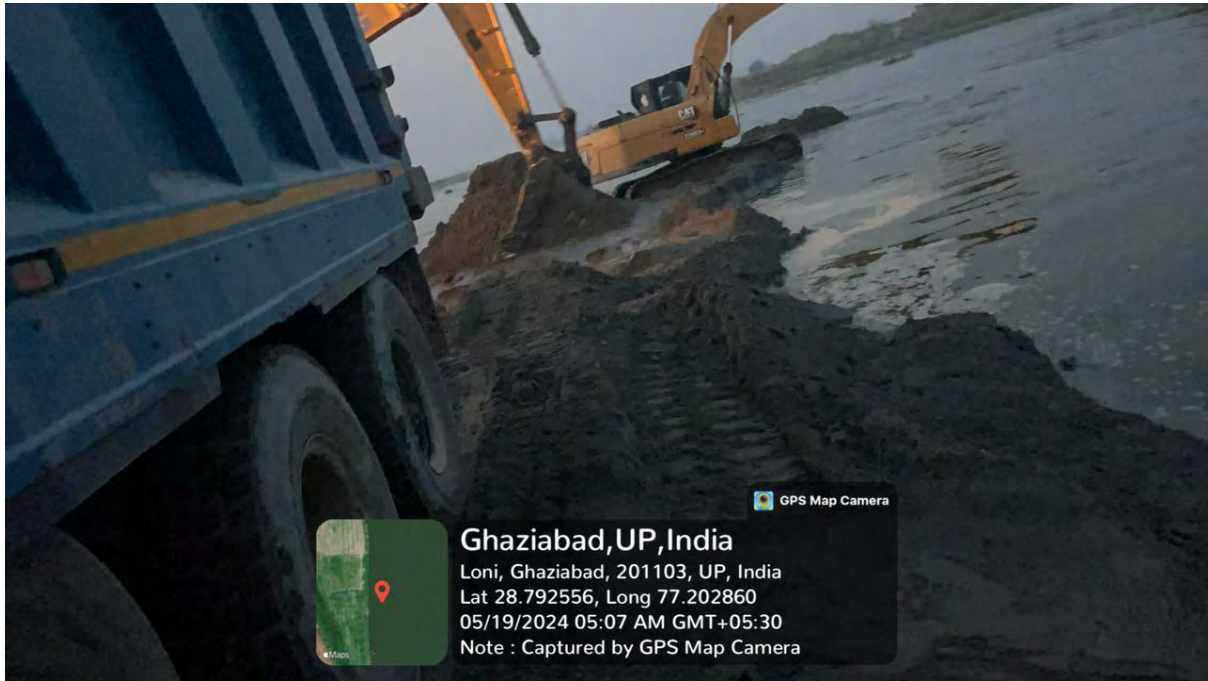
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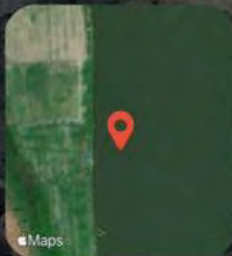
Note : Captured by GPS Map Camera

Maps





GPS Map Camera



**Ghaziabad, UP, India**

Loni, Ghaziabad, 201103, UP, India

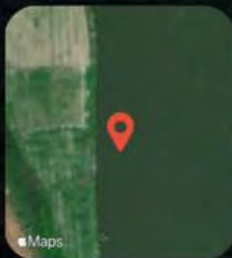
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Note : Captured by GPS Map Camera



GPS Map Camera



**Ghaziabad, UP, India**


Loni, Ghaziabad, 201103, UP, India

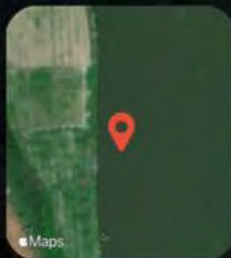
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Note : Captured by GPS Map Camera



 GPS Map Camera



**Ghaziabad, UP, India**


Loni, Ghaziabad, 201103, UP, India

Lat 28.792549, Long 77.202861

05/19/2024 05:07 AM GMT+05:30

Note : Captured by GPS Map Camera



 GPS Map Camera



**Ghaziabad, UP, India**  
Loni, Ghaziabad, UP, India  
Lat 28.800360, Long 77.205388  
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Note : Captured by GPS Map Camera







PHOTO 1



PHOTO 2



PHOTO 3



PHOTO 4



PHOTO 5



PHOTO 6

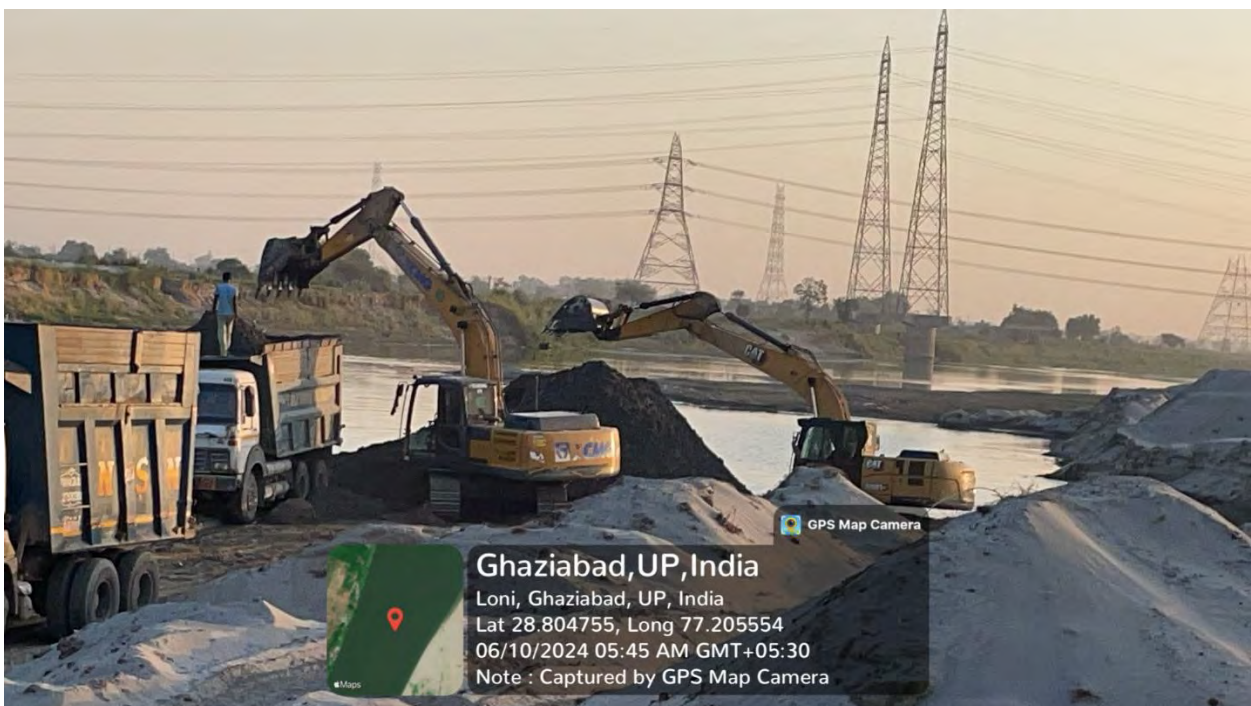


PHOTO 7



PHOTO 8



PHOTO 9



PHOTO 10



PHOTO 11



PHOTO 12

Item No. 04

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1003/2024

Mr. Ashok Kumar & Anr.

Applicant(s)

Versus

State of UP

Respondent

Date of hearing: 04.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Respondents: None

**ORDER**

1. On a letter petition dated 23.12.2023 sent by Ashok Kumar s/o late Sh. Dharam Singh and Karan Singh s/o late Sh. Ved Prakash, present application has been registered under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as NGT Act, 2010) in exercise of *suo-moto* jurisdiction, in view of law laid down by Supreme Court in **(2022) 13 SCC 401, Municipal Corporation of Greater Mumbai v. Ankita Singha & Ors.**

2. Complainants have alleged that M/s. New Panthar Security Guard Service has got a mining permit/lease for sand mining at Yamuna river-bed i.e Gata No.303 mi, 313 mi, 290 mi, 301 mi, 303 mi, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi situated at Khand No. 02, Village-Panchayat, Tehsil-Loni, Ghaziabad, UP.

Mining activities are being carried out by proponent on a total lease area of 12.512 Ha (mineable area is 8.512 Ha). Mining has been conducted in violation of conditions of Environmental Clearance (hereinafter referred to as '**EC**') granted by State Level Environment Impact Assessment Authority of State of UP (hereinafter referred to as '**SEIAA, UP**') and they have dug out river-bed at the depth upto 100 feet with the help of lifter boat machine. Proponent has constructed two dams (Bandhas) so as to stop flow of water and thereby natural flow of water has been diverted affecting flora and fauna of the river and this is also affecting and damaging agricultural crop standing in the nearby agricultural land due to creation of obstruction in the smooth flow of river water. Proponent is also deploying heavy machinery such as poclain, etc., for mining activities and has also not carried out plantation as required in the EC. Complaint is supported with two videos and certain photographs appended to the complaint.

3. Looking to the allegation made in the original application, we are *prima facie* of the view that a substantial question relating to environment has arisen out of implementation of enactments mentioned in Scheduled-I of NGT Act, 2010, but, before taking any further action in the matter, we find it appropriate to obtain a factual report for which we constitute a Joint Committee comprising District Magistrate Ghaziabad; Divisional Forest Officer, Ghaziabad; Uttar Pradesh Pollution Control Board (hereinafter referred to as '**UPPCB**'); and, Central Pollution Control Board (hereinafter referred to as '**CPCB**')

4. CPCB shall be nodal agency for coordination and compliance.

5. Above committee shall collect relevant information after visiting the site and submit factual report within one month.

6. List this matter on 05.12.2024.

7. A copy of this order be forwarded to Members of the Joint Committee by email for compliance.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 04, 2024  
Original Application No. 1003/2024  
JG.

PHOTOS TAKEN ON 29.11.2024



PHOTO 1



PHOTO 2



PHOTO 3

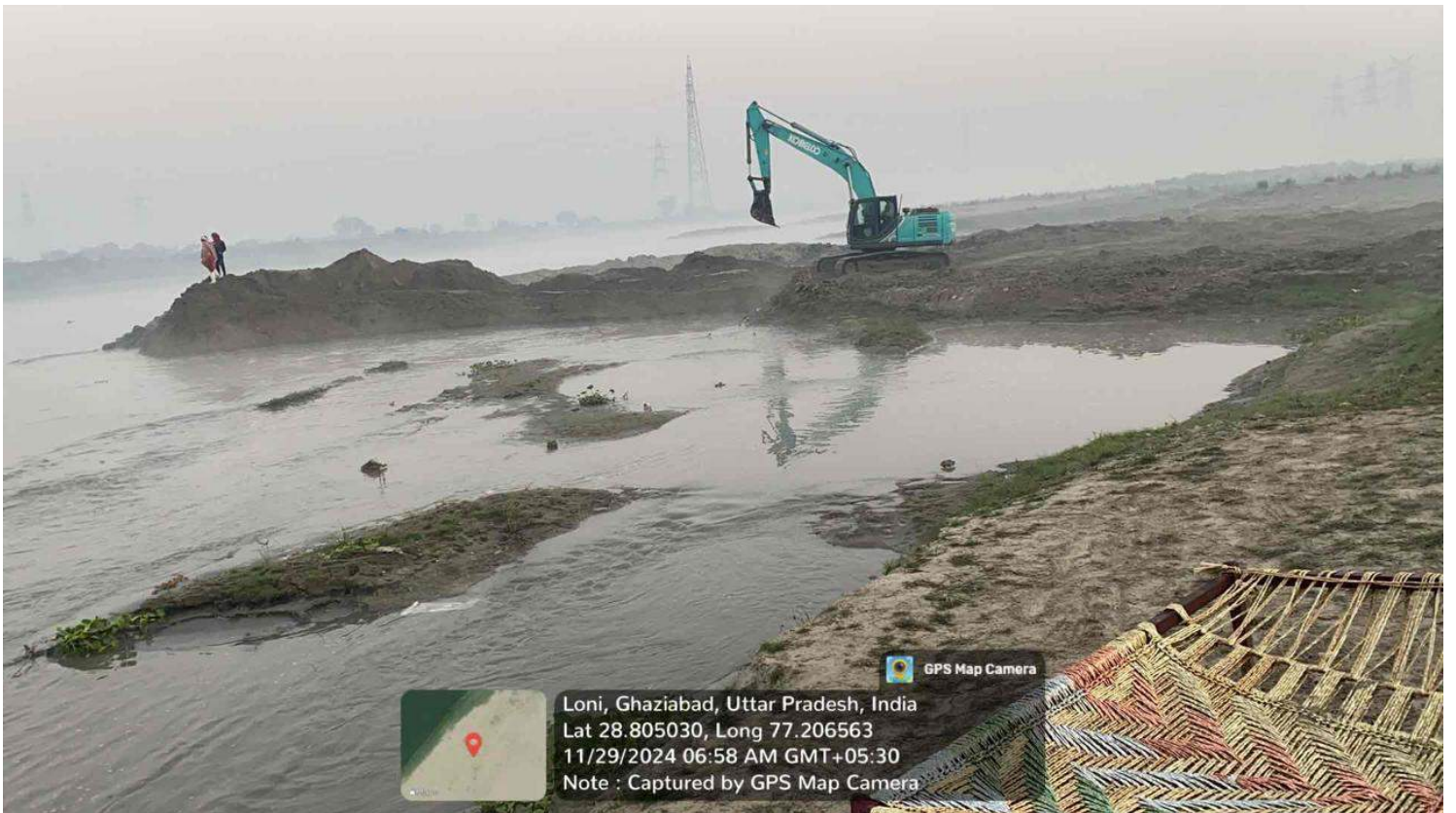


PHOTO 4



PHOTOS TAKEN ON 05.01.2025, 06.01.2025, 09.01.2025, 11,01.2025 and 16.01.2025



PHOTO 1



PHOTO 2

**PHOTOS TAKEN ON 19.01.2025**



PHOTO 1



PHOTO 2



PHOTO 3



PHOTO 4



PHOTO 5



PHOTO 6



PHOTO 7



PHOTO 8



GPS Map Camera  
Loni, Ghaziabad, Uttar Pradesh, India  
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Note : Captured by GPS Map Camera

PHOTO 9



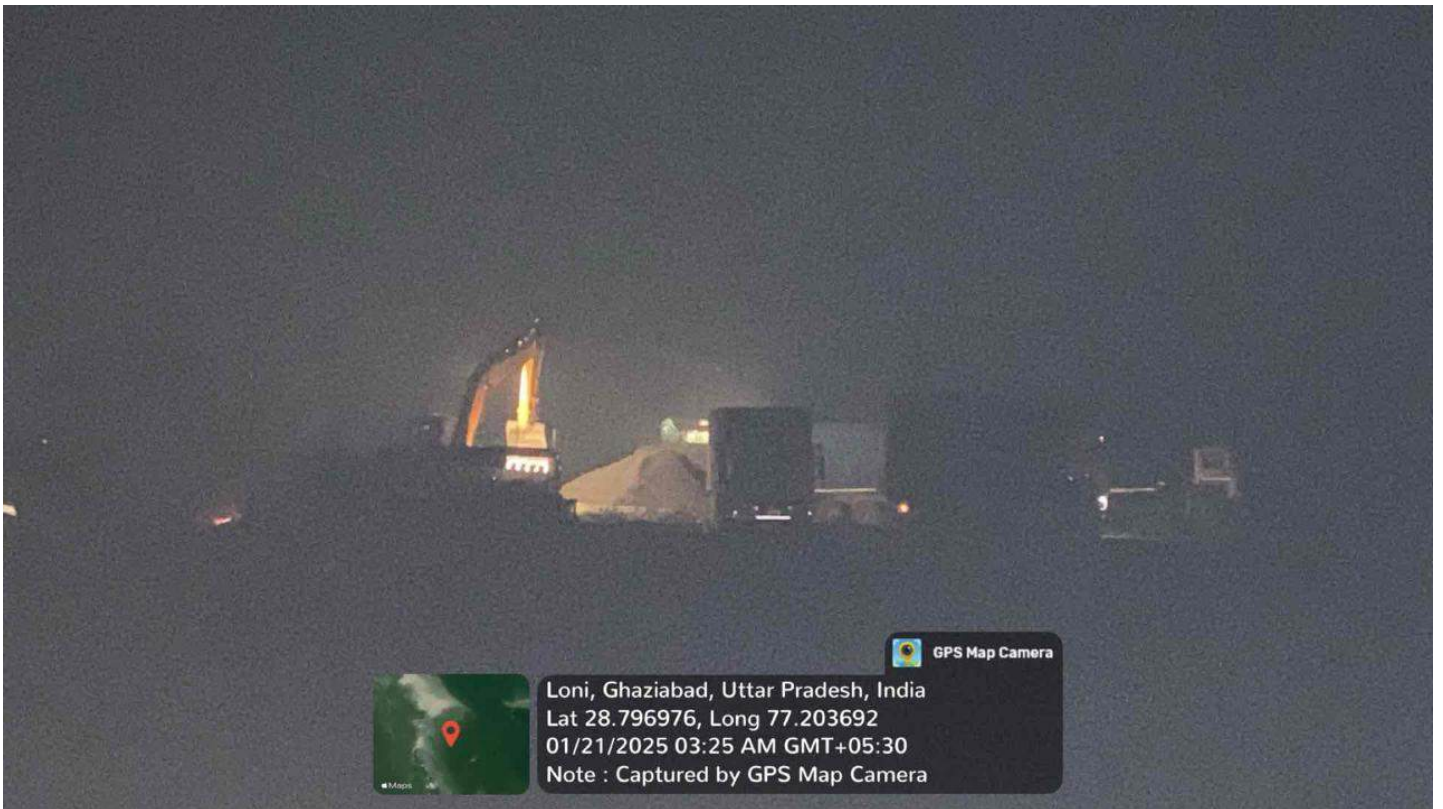
GPS Map Camera  
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Note : Captured by GPS Map Camera

PHOTO 10

**PHOTOS TAKEN ON 21.01.2025**



**PHOTO 1**



**PHOTO 2**



GPS Map Camera  
Loni, Ghaziabad, 201103, Uttar Pradesh, India  
Lat 28.797115, Long 77.203505  
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Note : Captured by GPS Map Camera

PHOTO 3



PHOTO 4



PHOTO 5



PHOTO 6

-TRUE COPY-

Item No.02

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No.1003/2024

Mr. Ashok Kumar and Anr.

Applicants

Versus

State of U.P & Ors.

Respondents

Date of hearing: 14.02.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the applicant.

Respondents: Mr. Bhanwar Pal Singh Jadon, Mr. Harshwardhan Singh Rajawat, Ms. Gargi Chaturvedi and Ms. Anjali Sharma, Advocates for DM Ghaziabad and UPPCB.  
Mr. S P Singh Senior Advocate with Ms. Shannu Bhagel Advocate for project proponent.  
Mr. Raj Kumar, Advocate for CPCB (through VC).

**ORDER**

1. The applicant-Ashok Kumar and Karan Singh sent letter petition dated 23.12.2023 complaining about mining by M/s. New Panter Security Gard Service in land in gata numbers mentioned in the letter petition in violation of the norms.
2. The above said letter petition has been treated and registered as original application for exercise of suo moto jurisdiction.
3. Vide order dated 04.11.2024 this Tribunal constituted a Joint Committee to collect the relevant information and submit its report.
4. Report dated 04.12.2024 was filed by CPCB vide email dated 04.12.2024. The Joint Committee did not make any observation regarding the averments made in the complaint as mining activity had been

discontinued since 30.06.2024 and was not resumed till date of its visit on 30.11.2024. In its report the Joint Committee made observation that illegal mining made by the Project Proponent regarding which notice dated 09.05.2024 had been issued by ADM, Ghaziabad. The Joint Committee made prospective recommendations in the report.

5. In the course of hearing response dated 09.01.2025 has been filed by DM, Ghaziabad and responses dated 09.01.2025 and 13.02.2025 have been filed by UPPCB. In its response UPPCB has mentioned about issuance of show cause notice dated 24.12.2024 for imposition of environmental compensation of Rs. 6,51,645/- and making of recommendation vide letter dated 11.02.2025 to CEO, Circle I, UPPCB regarding imposition of UPPCB on respondents no. 5 and 6.

6. Respondents no. 5 and 6 have filed affidavit dated 27.01.2025 denying the averments regarding mining in violation of environmental norms/illegal mining made in the original application.

7. The applicants have sent two video CDs alongwith their letter petition the applicant has also enclosed photographs showing construction of Bandh and instream mining.

8. We have seen the video CDs which show that the Project Proponent had constructed Bandh in river Yamuna obstructing flow of water and had also carried out instream mining which amounts to utter violation of environmental norms for mining.

9. Learned Counsels for respondents no. 3, 4, 5 and 6 have submitted that copies of the video CDs have not been provided to them and they cannot respond to the same in the absence thereof.

10. Copies of the video CDs may be provided to respondents no. 3, 4, 5 and 6 on furnishing of empty pen-drive and the data in the video CDs sent by the applicants with the letter petition may be thereafter copied and made available to respondents no. 3, 4, 5 and 6 and also other respondents as the case may be.

11. Respondents no. 3, 4, 5 and 6 are directed to file additional responses with reference to the factual position shown in the video CDs.

12. In view of the serious violation of environmental norms as depicted by the video CDs sent by the applicants with the letter petition and provision of Section 20 of the National Green Tribunal Act, 2010 mandating this Tribunal to apply the precautionary principle and in exercise of powers under Section 19 (4) (j) of the National Green Tribunal Act, 2010, respondents no. 5 and 6 are restrained from carrying out any further mining in the mining lease sites in question till further orders of this Tribunal to the contrary.

13. The District Magistrate, Ghaziabad and the Commissioner of Police Ghaziabad are directed to take all requisite steps for ensuring that no illegal mining takes place in the mining lease sites in question.

14. List on 07.03.2025 for further consideration.

15. A copy of this order be sent to The District Magistrate, Ghaziabad and the Commissioner of Police Ghaziabad by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 14<sup>th</sup>, 2025  
O.A. No.1003/2024  
M



ITEM NO.47

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SCIVIL APPEAL NOS. 4486-4487/2025M/S. NEW PANTHER SECURITY GUARD ..... APPELLANT(S)  
SERVICES

VERSUS

STATE OF U.P. &amp; OTHERS ..... RESPONDENT(S)

IA No. 79486/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT, IA No. 79487/2025 - EXEMPTION FROM FILING O.T., IA No.  
79485/2025 - STAY APPLICATION

Date : 02-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SANJAY KUMARFor Appellant(s) Mr. Atmaram Nadkarni, Sr. Adv.  
Mr. Saurabh Rajpal, AOR  
Mr. Rustam Singh Chauhan, Adv.  
Mr. Vinay Kumar Singh, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following  
O R D E R

The appeals are dismissed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)  
AR-CUM-PS(R.S. NARAYANAN)  
ASSISTANT REGISTRAR

(Signed order is placed on the file)

Item No. 03

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1003/2024  
( IA No. 259/2025)

Mr Ashok Kumar and Anr  
S/o late Sh Dharam Singh

Applicants

Versus

State of Uttar Pradesh &amp; Ors.

Respondents

Date of hearing: 30.04.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None for the Applicants.

Respondents: Mr. Bhanwar Pal Singh Jadon, Mr. Harsh Vardhan Singh Rajawat, Ms. Gargi Chaturvedi and Ms. Anjali Sharma, Advocates for respondents no. 2, 3 and 4.  
Mr. Saurabh Rajpal and Mr. Vinay Kumar Singh Advocates for Project Proponents- Respondents No. 5 and 6.  
Mr. Raj Kumar, Advocate for CPCB (through VC).  
None for respondent no. 1.

**ORDER**

1. The applicants- Ashok Kumar and Karan Singh had sent a letter petition dated 23.12.2023 to this Tribunal which has been registered as Original Application No. 1003 of 2024 under Sections 14 and 15 of the National Green Tribunal Act, 2010 for exercise of *suo moto* jurisdiction.

2. The applicants have raised grievances that Project Proponent-M/s New Panther Security Guard Service is carrying out mining in violation of EC and CTO conditions and environmental norms.

3. Vide order dated 04.11.2024, this Tribunal constituted a Joint Committee comprising of District Magistrate, Ghaziabad, Divisional

Forest Officer, Ghaziabad, Uttar Pradesh Pollution Control Board (UPPCB) and Central Pollution Control Board (CPCB).

4. Report dated 04.12.2024 of the Joint Committee was filed by CPCB. The conclusions/ recommendations made by the Joint Committee are reproduced as follows:-

**“6. Conclusions / Recommendations:**

1. *The mining department should carry out vigil during day as well as night and ensure that no illegal mining takes place in Yamuna river.*
2. *The EC issued by SEIAA Uttar Pradesh stipulated the method of mining as opencast Semi-Mechanized therefore, heavy machinery and lifter boat should not be allowed near the river.*
3. *Stringent action should be taken against any persons found carrying out illegal mining, using heavy machinery and lifter boats near the river, and obstructing flow of the river.*
4. *Compliance of following salient requirements must be ensured by Project and Mining Department before allowing further mining:*
  - *Installation the boundary pillars as per co-ordinates & Environmental Clearance conditions.*
  - *Adequate plantation in time bound manner as per Environmental Clearance conditions.*
  - *Replenishment study of the area about mining deposits as per Environmental Clearance conditions.*
  - *Hydrogeological study to ascertain the impact on river channel and water table as per Environmental Clearance condition (no 16).*
5. *Environmental compensation for illegal mining of 840 cubic meter quantity of ordinary sand may belevied as per Approach 2 scale approved by Hon'ble NGT vide order dated 26.02.2021 in the matter of OA No. 360/2015.”*

5. Vide order dated 05.12.2014, (i) Ministry of Environment, Forest and Climate Change, Government of India, (ii) State of U.P., (iii) UPPCB, (iv) District Magistrate, Ghaziabad, (v) Bani Singh and (vi) M/s New

Panther Security Guard Services were impleaded as Respondents No. 1 to 6.

6. In the course of hearing, responses dated 09.01.2025 and 07.04.2025 have been filed by DM, Ghaziabad and responses dated 09.01.2025, 13.02.2025, 18.03.2025 have been filed by UPPCB, counter affidavit dated 27.01.2025, supplementary counter affidavits dated 27.02.2025 and 03.03.2025 and compliance affidavit dated 15.04.2025 have been filed by Respondents No. 5 and 6.

7. In view of the video CDs enclosed disclosing environmental violations, this Tribunal vide order dated 14.02.2025, restrained Respondents No. 5 and 6 from carrying out any further mining in the mining lease sites in question till further orders to the contrary.

8. Respondents No. 5 and 6 filed Civil Appeal Nos. 4486-4487/2025, titled M/s New Panther Security Guard Services vs. State of U.P & Ors. before Hon'ble Supreme Court of India, which was dismissed vide order dated 02.04.2025 with direction to Respondents No. 5 and 6 to approach this Tribunal by way of an application with direction to this Tribunal to deal with the same in accordance with law and as expeditiously as possible. The relevant part of the order reads as under:-

*“We do not find any good ground and reason to interfere with the impugned orders which are in the nature of interim orders. We leave it open to the appellant, M/s. New Panther Security Guard Services, to approach the National Green Tribunal by way of an appropriate application. If any such application is filed, the same shall be dealt with in accordance with law and as expeditiously as possible.*

*Recording the aforesaid, the appeals are dismissed.*

*Pending application(s), if any, shall stand disposed of.”*

9. **I.A No. 259 of 2025** has been filed by Respondents No. 5 and 6 for vacation of interim injunctive order dated 14.02.2025.

10. Respondents No. 5 and 6 have stated in the above said I.A. that the videos in question were not served on them and authenticity has not been checked. In its report the Joint Committee did not mention about any construction of dam and also about in stream mining. Respondents have rectified the infirmities and paid the penalties and are availing legal remedies about their objections to allegation of illegal mining. Respondents No. 5 and 6 have submitted Hydro-Geological Survey Report and Replenishment Study Report and have also carried out plantation which was affected by flood.

11. Vide order dated 08.04.2025 UPPCB was directed to verify the compliance status of Respondents No. 5 and 6 and file verification report and District Magistrate, Ghaziabad was also directed to file additional affidavit. The applicants were also given opportunity to file reply to I.A No. 259/2025.

12. No reply to I.A No. 259/2025 has been filed by the applicants.

13. Verification report dated 29.04.2025 has been filed by UPPCB and additional affidavit dated 29.04.2025 has been filed by the District Magistrate, Ghaziabad.

14. In his additional affidavit the District Magistrate, Ghaziabad has mentioned in detail about remedial measures taken for prevention of illegal mining.

15. In its verification report, UPPCB has mentioned the compliances made by Respondents No. 5 and 6 including installation of boundary pillars, water sprinklers, submission of Hydro-Geological Survey Report and Replenishment Study Report, six-monthly compliance report and

plantation of 300 saplings and also non-compliances including non-installation of display board, non-submission of documents regarding CSR and environmental budget expenditure, non-installation of ambient air quality monitoring stations, non-submission of weekly monitoring reports on their part for requisite compliance.

16. None has appeared for the applicants today.

17. We have heard submissions made by learned Counsels for the Respondents and we have gone through the relevant record carefully.

18. Learned Counsel for Respondents No. 5 and 6 has submitted that Respondents No. 5 and 6 undertake to make due compliance with the recommendations made in the report of the Joint Committee and also the report of the UPPCB and prayed that subject to adjudication of the questions of illegal mining and appropriate action in respect thereof, Respondents No. 5 and 6 may be allowed to carry out further mining and Respondents No. 5 and 6 will ensure due compliance with EC and CTO conditions.

19. In view of the facts and circumstances of the case and compliance made and also undertaking given by Respondents No. 5 and 6 but subject to adjudication of the questions of illegal mining and appropriate action in respect thereof, we are inclined to allow Respondents No. 5 and 6 to carry out further mining in the mining lease site with due compliance with the recommendations made by the Joint Committee as well as the recommendations made by UPPCB and also due compliance with EC and CTO conditions and environmental norms particularly Sustainable Sand Mining Management Guidelines (SSMG), 2016 and Enforcement and Monitoring Guidelines for Sand Mining (EMGSM), 2020 and also subject to further conditions that Respondents no. 5 and 6 shall use only GPS fitted vehicles for transportation of mined material and also

submit weekly monitoring reports and copy of CCTV footage in pen drive to UPPCB and also file copies thereof before this Tribunal at least one day before the next date of hearing fixed.

20. Accordingly, order dated 14.02.2025 is modified and Respondents No. 5 and 6 are allowed to carry out mining in the mining site subject to due compliance with EC, CTO conditions and environmental norms particularly SSMG, 2016 and EMGSM Guidelines, 2020 and also subject to further conditions that Respondents no. 5 and 6 shall use only GPS fitted vehicles for transportation of mined material and also submit weekly monitoring reports and copy of CCTV footage in pen drive to UPPCB and also file copies thereof before this Tribunal at least one day before the next date of hearing fixed.

21. However, the District Magistrate, Ghaziabad is directed to ensure compliance with SSMG, 2016 and EMGSM, 2020 in the District particularly regarding uploading of the information about mining in the District on the website of the District Administration and also taking of measures for prevention of illegal mining including surprise visits by the District Level Tasks Force and ensure that no illegal mining or mining in violation of environmental norms is carried out in the mining lease sites and also adjoining area.

22. I.A No. 259 of 2025 is disposed of accordingly.

23. List on 23.07.2025 for final hearing.

24. Pleadings may be completed before that date and if any response / additional response is to be filed by any of the respondents, then the same may be filed within one month and in case any rejoinder to the same is to be filed by the applicants, then the same be filed at least one

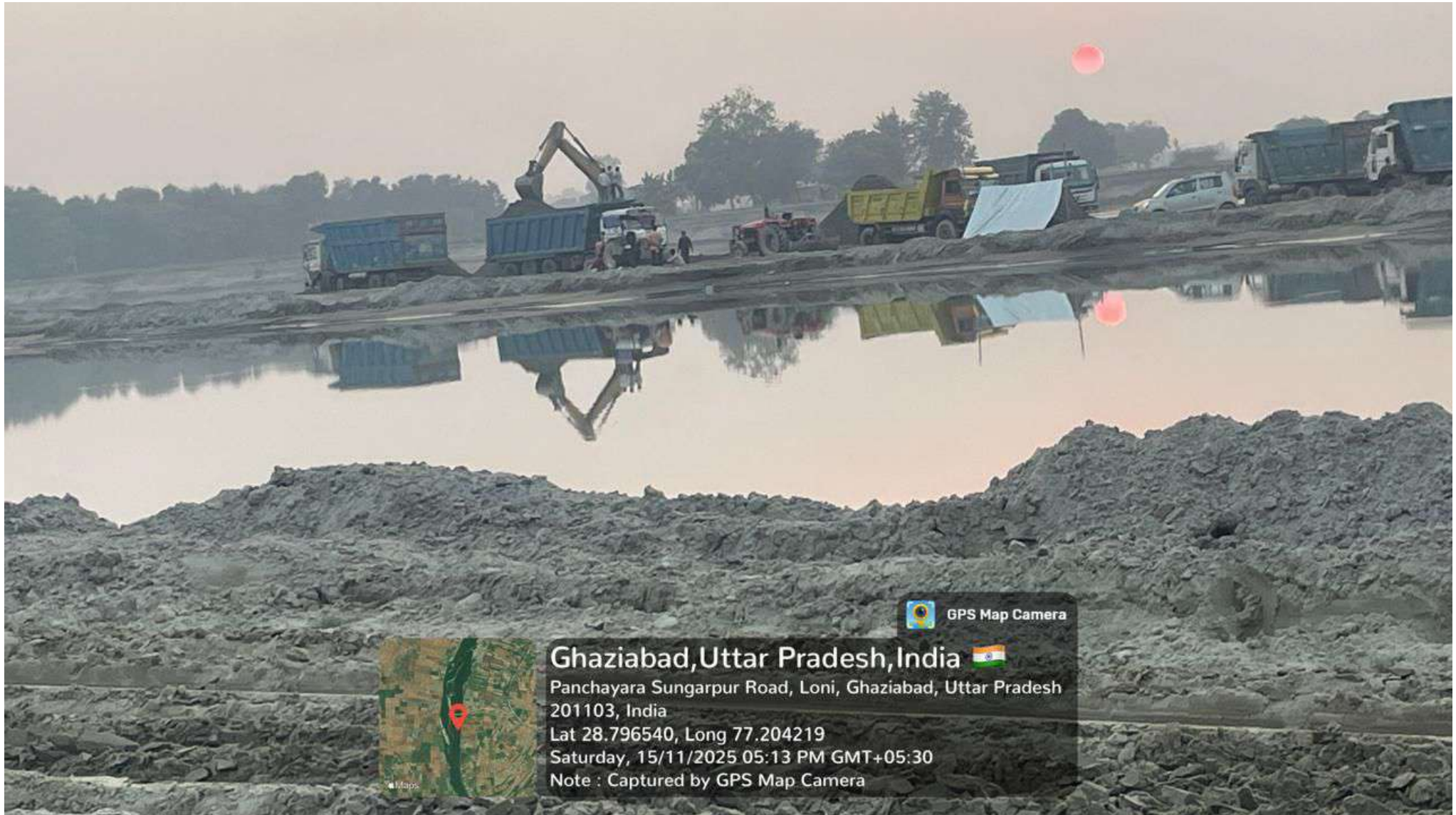
day before the date of hearing fixed and no further adjournment will be granted for this purpose.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 30<sup>th</sup>, 2025  
Original Application No. 1003/2024  
( I.A. No. 259/2025)  
AB

# 107 ANNEXURE:A-10



 GPS Map Camera



**Ghaziabad, Uttar Pradesh, India**   
Panchayara Sungarpur Road, Loni, Ghaziabad, Uttar Pradesh  
201103, India  
Lat 28.796540, Long 77.204219  
Saturday, 15/11/2025 05:13 PM GMT+05:30  
Note : Captured by GPS Map Camera





GPS Map Camera



**Ghaziabad, Uttar Pradesh, India**   
Panchayara Sungarpur Road, Loni, Ghaziabad, Uttar Pradesh  
201103, India  
Lat 28.796547, Long 77.204243  
Saturday, 15/11/2025 05:13 PM GMT+05:30  
Note : Captured by GPS Map Camera



GPS Map Camera

Ghaziabad, Uttar Pradesh, India

Panchayara Sungarpur Road, Loni, Ghaziabad, Uttar Pradesh  
201103, India


Lat 28.796549, Long 77.204243

Saturday, 15/11/2025 05:12 PM GMT+05:30

Note : Captured by GPS Map Camera



GPS Map Camera

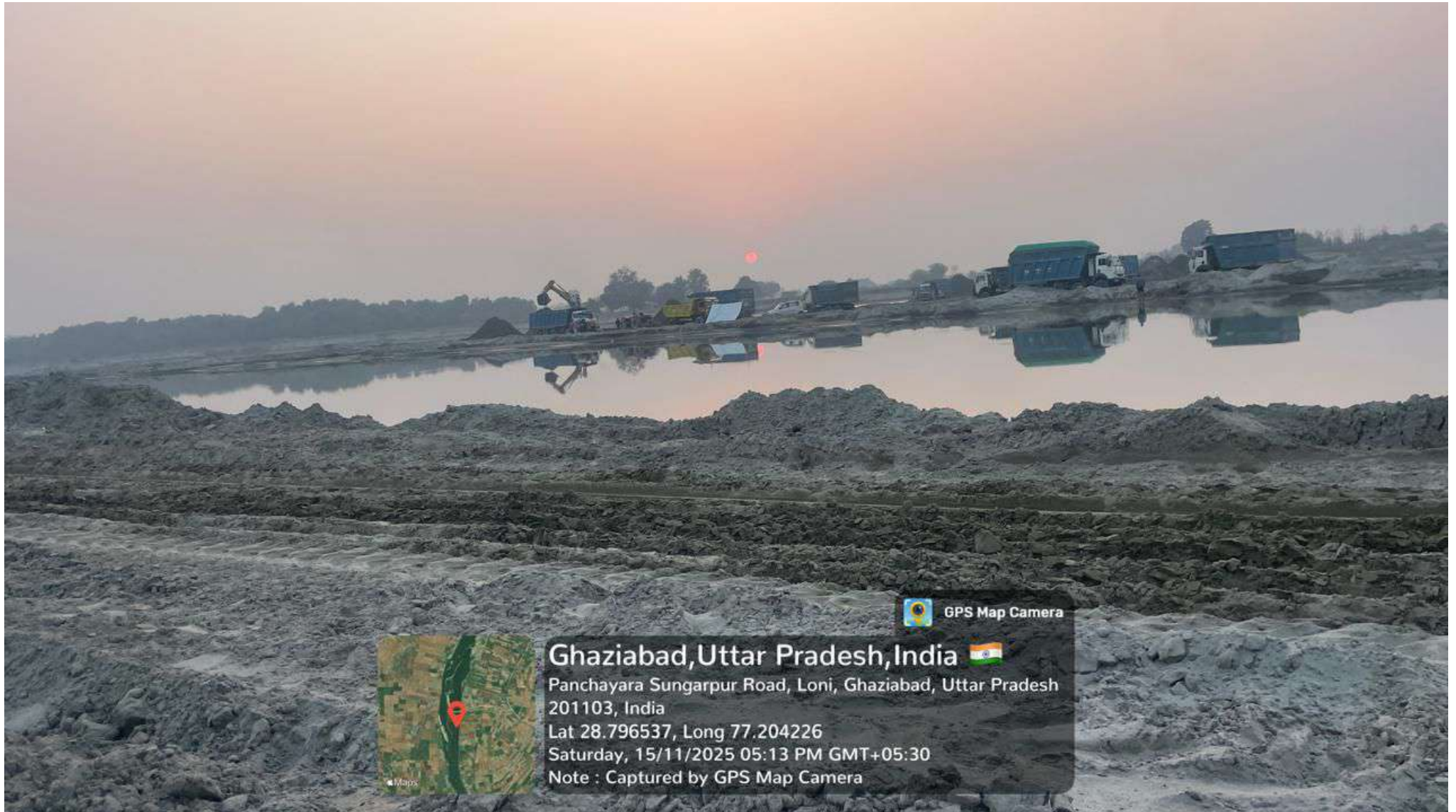
Ghaziabad, Uttar Pradesh, India 

Panchayara Sungarpur Road, Loni, Ghaziabad, Uttar Pradesh  
201103, India


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Note : Captured by GPS Map Camera





GPS Map Camera

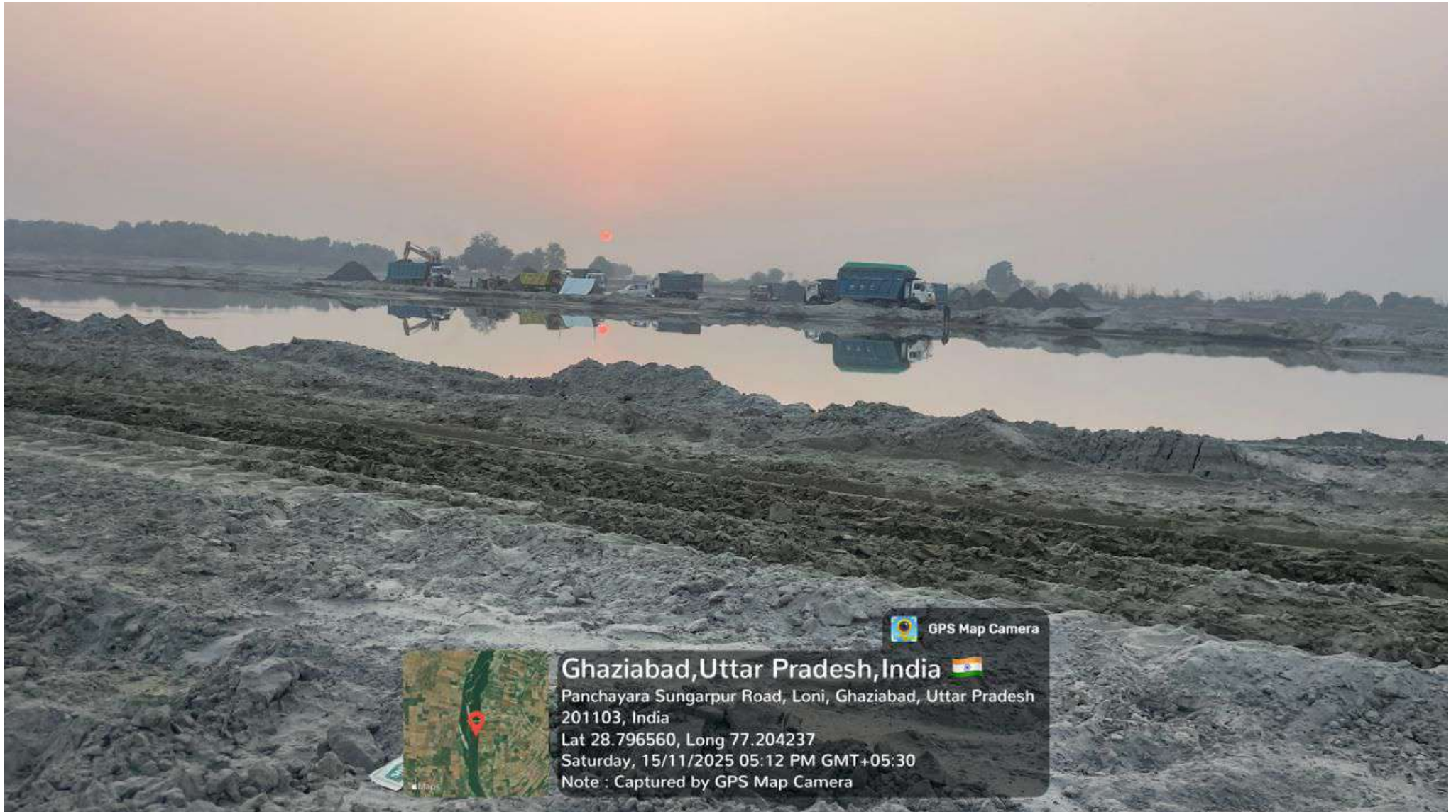
Ghaziabad, Uttar Pradesh, India 

Panchayara Sungarpur Road, Loni, Ghaziabad, Uttar Pradesh  
201103, India

Lat 28.796537, Long 77.204226

Saturday, 15/11/2025 05:13 PM GMT+05:30

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GPS Map Camera



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मोहम्मदपुर मार्ग, तेहरी दव्लातपुर, दिल्ली, दिल्ली 110036,  
भारत

Lat 28.798399° Long 77.203153°

शुक्रवार, 02/01/2026 10:07 PM GMT +05:30



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IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 2177 OF 2026

M/S NEW PANTHER SECURITY GUARD  
SERVICES

APPELLANT(S)

VERSUS

STATE OF UTTAR PRADESH & ORS.

RESPONDENT(S)

O R D E R

1. Heard learned senior counsel appearing for the appellant at a considerable length.
2. We see no ground to entertain this appeal against a self-speaking interlocutory order when the matter is still pending consideration before the National Green Tribunal, New Delhi. The appellant, if so advised, may move an appropriate application and seek redressal of its grievances before the Tribunal.
3. The appeal is, accordingly, dismissed.

.....CJI  
(SURYA KANT)

.....J.  
(JOYMALYA BAGCHI)

.....J.  
(VIPUL M. PANCHOLI)

Signature Not Verified

**NEW DELHI ;**  
Digitally signed by  
NITIN TACHIA  
Date: 2026.02.26  
16:31:07 IST  
Reason:

**FEBRUARY 26, 2026.**

ITEM NO.31

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 2177/2026

M/S NEW PANTHER SECURITY GUARD SERVICES

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH &amp; ORS.

Respondent(s)

(IA No. 57156/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 57157/2026 - EXEMPTION FROM FILING O.T.)

Date : 26-02-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE JOYMALYA BAGCHI  
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Appellant(s) : Mr. Avi Singh, Sr. Adv.  
Mr. Tavleen Singh, Adv.  
Mr. Vallabh Shukla, Adv.  
Mr. Rohit Kumar, Adv.  
Mr. Praveen Chaturvedi, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

The appeal is dismissed in terms of the signed order.

Pending application(s), if any, shall stand closed.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR

(Signed order is placed on the file)

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**Service of Reply to IA No. 173 of 2026 by Bittu in O.A no. 724 of 2023**

1 message

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**vishal singh** <advvishalsingh98@gmail.com>

Thu, May 7, 2026 at 2:30 AM

To: "SINGH\_TAVLEEN@YAHOO.COM" <SINGH\_TAVLEEN@yahoo.com>, Vallabhi Shukla <vallabhi.9@gmail.com>


Sir,

Pls find attached copy of Reply to IA No.173 of 2026 on behalf of Applicant

Regards,

Vishal Singh Adv,  
Advocates for the Applicant  
Mob. No. 9990774369

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 **Reply to IA No. 173 of 2026\_Bittu.pdf**  
21199K